BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH, BHOPAL

ORIGINAL APPLICATION NO. 58/2022

Petitioner
Milind Thakre

Versus

Respondents
STATE OF MADHYA PRADESH
THROUGH ITS SECRETARY
FOREST

REPORT OF JOINT COMMITTEE IN COMPLIANCE OF ORDER
DATED 26.07.2022 OF HON’BLE NGT, CENTRAL ZONAL BENCH
BHOPAL

INSPECTION DATED 18.08.2022
REPORT OF THE COMMITTEE CONSTITUTED BY MP POLLUTION CONTROL BOARD IN THE MATTER OF OA 58/2022, AS PER THE ORDERS OF HON’BLE NGT DATED 29-08-22

1.0 Preliminary:

1.1 One Shri Milind Thakre has filed an application before Hon’ble National Green Tribunal, Central Zone, Bhopal regarding the illegal operations of a stone crusher unit in forest land at village Dahedi, Tehsil- Kirnapur, distt. Balaghat, which was registered as OA 58/2022 (CZ) in the registry of Hon’ble NGT. Vide its order dated 26-07-2022, Ld. NGT has formed a joint committee consisting of Collector Balaghat, Deputy Conservator of Forest, Balaghat and One representative of the MP Pollution Control Board with directions to visit the place and submit the factual and action taken report within six weeks.

1.2 As per the available records, the committee visited the said site of the stone crusher, namely M/s Shri Tirupati Minerals (Stone Crusher) (PCB id: 75814) and its associated stone boulder mine, namely M/s Shri Tirupati Minerals (Bolder Mine)(PCB id: 54856) on 18-8-2022 and submitted a report before Ld. NGT. The inspection team as per the Panchnama drawn during the inspection comprised of officer Shri Grejesh Kumar Barkade, DFO, Ms. Nikita Mandloi, SDM, Shri Alok Jain, RO, MPPCB, Jabalpur, Shri Sohan Salame, Mining Officer, Shri Hiralal Tekam, Revenue Inspector, Shri Gurudayal ji Turkar, Patwari and a few other officials of various departments. The report submitted before Ld. NGT has been signed by Dr. Girish Mishra, Collector, Balaghat, Grejesh Kumar Barkade, DFO, Balaghat, Shri Alok Kumar Jain, Regional Officer, MPPCB, Jabalpur and Shri Sohan Salame, Mining Officer, Balaghat.

1.3 Ld. NGT considered the joint report on 29-8-2022 and passed an order showing its utter displeasure specifically towards the Regional Officer MPPCB, pointing out towards his conduct and the loss caused by him to the State Exchequer by permitting excess mining directly or indirectly; permitting to violate environmental rules; found his report unfair and not trustworthy and non performance of his duties sincerely, fairly and honestly.

1.4 Ld. NGT had also ordered that:
we refer the matter to the Chairman, Madhya Pradesh Pollution Control Board for taking departmental action as per rules and as per his independent findings. So far as the matter in this case is concerned we direct the Chairman, State Pollution Control Board to depute two independent authorities to the rank of Regional Officer or as he deems fit to submit the report with regard to the  

1.5 Pursuant to this, MP Pollution Control Board vide its order dated 3374 dated 05-09-2022 has deputed two officers, one of the rank of Zonal Officer, Zonal Office MP Pollution Control Board, Jabalpur and another holding the rank of Superintending Engineer and Unit Head- Mining, MP Pollution Control Board, Bhopal with the directions to submit report -

1.6 Based on the above backdrop, the team comprising the Zonal Officer, MPPCB Jabalpur and Superintending Engineer MPPCB, Bhopal visited the site of the crusher & mine of M/s Tirupati Minerals at village Dahedi, tehsil Kirnapur, distt Balaghat on 13-9-22 along with the officers of the district mining office, revenue department, forest department etc, the names and designation of whom are as the site visit Panchnama attached as Enclosure 2.

The mine and crusher partner Shri Atul Pathak was also present during the inspection.

2.0 Background Information:

2.1 The mine in question, M/s Tirupati Minerals (Bolder Mine) and the crusher associated with it, M/s Tirupati Minerals (Stone Crusher) are situated at Khasra no 466 (area 0.809 hectares) & part of khasra no. 467 (area 2.428 hectares) in an area totaling 3.327 hectares. Previously at this site, mine lease was granted to one Dinesh Devendra Agrawal vide letter dated 20-8-2015 of the office of Collector (Mining) Balaghat for 10 years for the mining of mineral stone (stone crusher). A copy of order dated 20-8-2015 is attached as Enclosure 3. The Environmental Clearance for this mine for mining of 28500 m$^3$ of
stone/year was granted by SEIAA-MP on 15-7-2015, the copy of which is attached as Enclosure 4.

2.2 The regional office of the MPPCB at Jabalpur had thereafter granted CTE (PCB id: 54586) to this mine on 5-11-2015 for the mining of stone bolder 28500 m$^3$/year. The CTO for the mine was granted on 23-12-2015, which was renewed from time to time on 31-03-2018 & 8-08-2019. The last renewal done on 08-08-2019 was valid upto 12-10-21. Copies of the above CTE/CTO/renewal orders are attached collectively as Enclosure 5 (colly). The last inspection for the renewal dated 8-8-19 was undertaken on 03-08-2019 by the inspecting officer is attached at Enclosure 6, wherein he has reported that presently the mine is closed, mine owner has informed, mine is not in operation, production data is uploaded, which can be seen as nil. The mine owner Shri Dinesh Agrawal had also obtained a CTE for the installation of a stone crusher (PCB id: 75814) at khasra no 466 & 467, 2.0 hectares on 23-02-2016, in the name of M/s Dinesh Agrawal Stone Crusher, which is attached as Enclosure 7. The CTE was valid till 11-11-2020. No CTO was ever obtained for this stone crusher, probably the crusher was never established by Shri Dinesh Agrawal.

2.4 The mine owner, Dinesh Agrawal later surrendered his lease before the government in favour of Tirupati Minerals. The Collector (Mining), Balaghat allotted this lease on 10-12-2019 in favour of M/s Tirupati Minerals for the remaining period of the lease till 11-10-2025. Copy of the letter dated 10-12-19 from the office of the collector (mining) is attached herewith as Enclosure 8. The prior Environmental Clearance (EC) issued by SEIAA-MP on 15-7-2015 was also transferred in the name of Shri Tirupati Minerals by SEIAA-MP on 28-12-2020, a copy of which is attached as Enclosure 9. Regional officer of MPPCB, Jabalpur, also transferred the CTO of Dinesh Agrawal bolder mine (PCB Id: 54856) on 15-01-2021 in the name of Shri Tirupati Minerals (Bolder Mine) renewing it till 12-10-2022. The copy of the CTO order dated 15-01-2021 is attached as Enclosure 10. Presently the CTO for the mining operations of Shri Tirupati Minerals (Bolder Mine) is valid till 12-10-2022.

2.5 As per the annexure 7 in the report of the committee submitted before Lt. NGT, the mining officer wrote to RO on 18-08-2022 that “उन्हें बाजार में पेट्रे दार द्वारा जनवरी 2021 से
For a layman's understanding, the above table depicts that 8358 m³ of mineral was mined (उत्पादन) in year 2021 and 690 m³ was mined in year 2022. A layman also infers from this table that 5694.68 m³ of mined mineral was dispatched (प्रेषण) (of course after crushing in the crusher) and in the year 2021 and 1469.98 m³ was dispatched (after crushing). This understanding is fortified from the letter from the mine owner dated 24-08-2022 which is also attached in annexure 7. The proprietor of M/s Tirupati minerals had informed the RO that in the year 2021 he has operated the mines, in which the crusher was operative for 10 days, in which 5694.68 m³ of stone was crushed and crusher was operated for 7 days in year 2022, in which 1469.98 m³ of stone was crushed and the same information can be obtained from the district mining officer. The contents of these two letters, one from the mining officer and other from the mine/crusher owner consolidate the understanding that उत्पादन denotes the production or mined quantity of the stone boulder from the mine, while प्रेषण denotes the dispatch quantity of the crushed mined mineral. If one goes by this understanding of उत्पादन & प्रेषण, the total volume of stone crushed & dispatched in 2021 & 2022 together comes out to be 7164.66 m³ while that mined from the mines comes out to be 9048 m³. Further as per the circular of the mining department dated 07-01-2020, attached as Enclosure 11, the conversion factor of the crushed bolder shall be taken as 1.41 T/m³, the weight of the crushed stone dispatched in
yr. 2021 & 2022 will be 7164.66 x 1.41 = 10102.1746 T. The crusher capacity as obtained from the Board's record is 75 TPH and considering a daily operation of 10 hrs, the number of days the crusher had to be operated to obtain this output can be calculated as 

\[(10102.1746 \text{T}) \times (75 \text{ T/hr} \times 10 \text{ hr/day}) = 13.469 \text{ say 13.5 days.}\]

2.6 The present inspecting team, having the above notion of उत्पादन i.e. quantity of mined minerals and वर्षण i.e. the dispatch of the crushed mineral from the crusher, during the site visit on 13-09-2022, discussed the about this issue with the mining officer, Balaghat who was present during the inspection. The mining officer clarified that उत्पादन is not quantity of mined mineral rather it is quantity of mined mineral that has been crushed and वर्षण is the dispatch of crushed mineral from the crusher. He also clarified that the mining department does not maintain records of the stone bolder that is mined out from the mine, rather the mined mineral that is fed to crusher represents उत्पादन and the difference of उत्पादन and वर्षण is the stock of crushed mineral products that remain as stock lying in the crusher premises. He also clarified that the royalty is levied on the crushed material that is dispatched out of the premises, royalty is deposited lump-sum in the advance, and as and when the crushed material is dispatched, the crusher owner has to enter the vehicle number and the quantity in cubic meters that is being dispatched. Royalty@ Rs. 120/ m³ is automatically deducted from the advance royalty that has been already paid and the pit pass for vehicle exit is generated. The various inspection barriers and authorized officers including revenue & police officers can inspect the vehicle and verify its contents- quantity wise as well as the amount of royalty paid. He also clarified that the stone mining as per mining department rules, includes the operation of crusher to crush the mined stones. He also told that generally the crusher has to be installed inside the mine premises, but if the location of mine and crusher are different, royalty @ Rs 60/m³ for the exit of bolder from the stone mine and remaining Rs. 60 Rs 60/m³ has to be paid once the crushed material leaves the crusher premises.

2.7 Based on the above clarification / information extended by the Mining Officer, the total volume of the material crushed in the crusher i.e. उत्पादन is 9048 m³ and accordingly the days of operations of the stone crusher for crushing this volume can be worked out as :-
The above method of calculation assuming 10 hrs/day operation of the crusher has been adopted from the report that has already been submitted by a committee constituted in the matter of OA 739/2018 "Residents of Gram Panchayat Varahiya vs. State of MP". Thus it can be presumed that the stone crusher of M/s Tirupati Minerals operated for 17 days in year 2021 & 2022.

2.8 Further after the Ld. NGT order dated 29-08-2022, the mining officer of Balaghat wrote to the RO, MPPCB, Jabalpur on 31-08-2022, a copy of the said letter is attached as Enclosure 12. The information about the उत्पादन and प्रेषण has been shown as nil from year 2015 till 2020. It depicts that there was no crushing of stone bolder in these years nor any dispatch of crushed material. From this it can also be inferred that there might have been no crusher installation between this period. It is also mentioned in this letter that the lease was sanctioned to Dinesh Agrawal from 12-10-2015 till 11-10-2025, which was transferred to Shri Tirupati Minerals for the remaining period on 10-12-2019 and the production of mineral (उत्पादन) commenced from January 2021. Although, as submitted earlier in the foregoing paragraphs, the mining department does not keep record of the mined material, it cannot be said whether or not any mining of mineral was undertaken, but it can be inferred that in absence of any crusher to crush the boulders, mining of minerals would not have been done. No mining- no crushing conclusion is also corroborated by the inspection report of Enclosure 6, which was done on 03-08-2019.

2.9 Thus as desired by Ld. NGT regarding quantity of excavation from 2015 till date, it can be concluded that quantity of excavation cannot be ascertained as there is no record maintained for the same by the Mining Department; instead record for quantity of material crushed is maintained. As presented earlier in the foregoing paragraphs, no crushing was done between 2015-2020, and it can be inferred from the available record, inspection report etc., that no excavation was also done during this period. During the period 2021 and 2022, 9048 m\(^3\) of mined material was crushed and some stone boulders uncrushed were found lying at the site, the quantification of which is not possible. Hence during the period 2021 & 2022, how much mineral was actually
excavated, can only be elaborated by the Mining department, but it can be inferred that at least 9048 m³ of mineral has been excavated plus the excavated material lying at the site, which may be as per visual approximation 200-300 m³. Thus the excavated quantity from 2015 to 2020 stands nil and that excavated in 2021 & 2022 is between 9048 m³ + 200 to 300 m³.

3.0 The site and encroachment:

3.1 The site of the industry is situated in village Dahedi, tehsil Kirnapur of district Balaghat at Khasra no. 466 and khasra no. 467 (part), admeasuring 3.237 hectares for the mine and the crusher installation. The site can be reached from Balahgat district headquarters to Kirnapur and then a PMGSY road leads to the site situated approximately 10 km off the Kirnapur- Lanji main road. The area is said to be naxalite affected and a 208- Kobra settlement has also been made off Kirnapur- Lanji main road to counter the threats of naxalites. The nearest village is Dahedi, which lies approximately 0.6 to 0.8 km west aerially from the mine site. The co-ordinates of the site are 21°40'11.7336"N and 80°21'50.4776" E approximately. A Google earth screen shot and mobile app map location screen shots are attached collectively at Enclosure 13 (colly.).

3.2 The mine lies on the hill slopes of a hill, where few other mines are also operative nearby. The crusher has been located in the foot hills on a plane section of the leased land. Apart from the leased land in khasra no. 466, & Kh. No.467 (part), the mine /crusher has also obtained permission from the district administration for the stocking of the crushed mineral on kh. No. 467, the area of which is 2.00 hectares. Copy of the order dated 07-01-2022 is attached as Enclosure 14. The khasra maps showing the mine and crusher as well as the area for storage are attached as Enclosure 15 A & 15 B. The adjoining disputed forest land i.e. khasra No. 465 is a revenue forest, land which lies adjoining the norther boundary of the mine/ crusher. The area of this revenue forest is 13.294 hectares. It is registered as a "बड़े झाड़ का जंगल" in the revenue records, and its kh. no. has been marked in the Enclosure 15 by inspecting team for the sake of brevity.

3.4 There are few trees of the local variety standing in this piece of revenue forest. There is a kuchcha road between the boundary of the crusher / mine (Kh. no. 466 -467) and revenue
3.3 It was found by the earlier committee in its report, that encroachment to the tune of 4350 sq.ft has been noticed by the revenue officers by the crusher unit in the revenue forest kh.no. 465 by constructing some portion of its weigh bridge, a temporary vehicle shed, wind breaking wall etc. The revenue officials had taken measurements at that time and established munaras to demarcate the boundary of the Kh. no. 465. During this inspection it is found that the mine / crusher management has removed the weigh bridge, temporary vehicle shed, wind breaking wall etc. from the kh.no.465. A kuchcha approach road approximately 60 feet long from the metalled road to the mine / crusher entry gate, passes through Kh. no. 465 and this approach road was also counted as encroachment. However apart from this approach, the mine / crusher has no other easy right of way to approach their premises from the metalled road.

3.4 The kh. no 465 is a big chunk of land and also touches upon that portion of kh. no. 467 where the mine / crusher management has already obtained permission to store its crushed material. Munaras have been also fixed here, but it was observed that between the line of sight of two munaras, some small quantity of crushed material is still lying and its removal has been hampered due to the continued rains in the area. Mine / crusher management has been instructed to remove the material at the earliest, which, although is a small quantity, but obstructs the line of sight between two munaras and constitutes encroachment. The revenue officials present- the patwari and revenue inspector were also instructed to install more number of munaras so as to clearly ascertain the boundaries of the Kh. no. 465 so that no confusion arises any further.

3.5 It was also communicated to the inspecting team by the revenue officials that the mine and crusher (inoperative at the time of inspection), have been installed in the allotted
leased area of kh. no. 466 & 467(part) and no mining portion or crusher portion lies in the encroached land. The active mining portion is far from the khasra No. 465 and crusher portion is near to it. The district mining officer was also instructed to install more munaras to clearly establish the boundaries of the allotted land. During writing of this report, the mining officer has forwarded certain photographs pertaining to the installation of more munaras, the relevant photographs are attached as Enclosure 20 containing photographs.

3.6 The SDO of forest department present during the inspection pointed out that the kh. no. 465 is not a forest department's land and rather a designated revenue forest land, and forest department do not exercise any control in revenue forest area. The designated forest department's forest area lies around 2.0 km away from the mine/ crusher area. He also informed that forest department has already issued NOC letter for kh. no. 466 & 467 as they are not within 250 m from the forest compartment, copy of that letter dated 21-07-2009 is attached as Enclosure 16.

3.7 It was also noticed by the inspecting team, that the mine lies in a hilly portion with lot of OB of murrum and green cover of shrubs and palm trees. The mine is still in development stage and only a small portion has been exposed for mining. The OB has been used to make primary crusher platform and has also been dumped inside the lease boundary. The crusher comprises of a primary crusher of 100 HP motor, 4 secondary crushers, each with 60 HP motors, two vibratory screens each equipped with 40 HP motor and 8 belts for metal size 80 mm, 60mm, 40 mm, 20 mm, 10 mm, 06mm dust and a return belt to primary crusher, each running through 20 HP motor. Water sprinklers have been installed at the jaw crusher & vibratory screens and screens have been covered from 3 sides. Since the crusher was not operational, the efficacy of the PCEs cannot be commented upon, but all round wind breaking wall etc has not been made. Similarly the mine is hilly, garland drain has been made at the foothill, but it was observed that the silt flows in the drain near the material stock area, for which gabion wall / siltation pond needs to be made to trap the silt. It has been informed that the RO has ordered closure of the crusher on 1-9-2022, a copy of which is attached as Enclosure 17.
3.8 To sum up, the encroachment of 4350 sq.ft., observed earlier has been almost removed. Some material that is lying outside the stock yard boundary in khasra 465, needs to be removed, for which instructions have been given to the mine / crusher owner. The crusher owner expressed his innocence in the matter that due to non-clear boundary line between his land and govt. revenue forest land, some encroachment had happened un-intentionally, that has been removed and remaining spread of some material will be cleared as soon as the rain permits. The removal of encroachment from the government land is the responsibility of the district administration and they may be directed to take suitable steps to remove encroachment that remains. The mine / crusher management should also obtain permission from the district administration to use the approach road that passes through kh. no. 465.

4.0 Environmental Compensation:

4.1 Shri Tiruvapti Minerals (Bolder Mines) holds a valid consent from MPPCB which is valid till 12-10-2022 (Enclosure 10). So far as mining of minerals is concerned, the mine holds a valid CTO. On the other hand the crusher installed did not have a valid CTE for its installation nor any CTO for stone gitti production. Still the crusher was installed by the proprietor and operations were permitted by the Mining department. This fact is undisputed, because the department has been collecting the royalty for the same. A discussion with the mining officer revealed that stone mining as per their departmental norms, is generally associated with the installation of stone crusher. Hence their mining permission include the operation of a crusher. He elaborated that खनिज पत्थर का उत्खननी पत्थर (कश्तर आधारित)” is written in their office orders.

4.2 On the other hand, mining of minerals require EC, but operation of a crusher does not require any EC. After EC, mine is required to obtain CTE as well as CTO from the MPPCB and if crusher is installed it is also required to obtain CTE & CTO from MPPCB. If the proponent so desires, he may obtain a combined CTE / CTO for both mining and stone crushing. In the present case no CTE / CTO was obtained prior to installing / running the crusher and mining department has not asked the proprietor to submit the copies of
4.5 After the filing of this petition, the response from the mining department seems to be piece-meal; information as required, were not supplied completely in one go. The first such reply can be traced back to their letter dated 18-8-2022 which is enclosed in the previous committee report at Annexure VII. Other response was given on 31-08-2022, which has been given place in Enclosure 12. Now a fresh response has been sent on 09-09-2022, which is attached as Enclosure 19. A bare perusal of these three letters reveal that the detailing of the information has increased sequentially from 18-8-2022 to 31-08-2022 and 09-09-2022.

4.6 Now in this new letter of 09-09-2022, it has been clearly mentioned that Dinesh Agrawal neither mined the minerals nor installed a stone crusher during his tenancy from 2015 to 2019. After taking over by the new owner in 2019, new owner also did not do anything in year 2020, and has started stone crushing since January 2021. The crusher operated in the month of January 2021 till December 2021, it remained inoperative in the months Jan 2022 to June 2022 and again operated in July & August 2022.

4.7 From the production data month-wise, it cannot be said that it had operated at its full capacity of 75 T/hr for 10 hours a day for all the days of a month. As per the installed capacity, the crusher can crush 750 T of stone in a day production and 18750 T in month of 25 days operation. On the contrary the maximum production that has been taken from the crusher in month of June 2022 was 3120 T. It shows that the crusher never operated at full capacity.

4.8 Hence in this backdrop, the assessment of environmental compensation stands to be a ticklish issue. One method of assessment may be the days of operation of stone crusher as has been worked out at para 2.6 to 2.7. Based on that, the maximum number of days of operation of crusher are 17.01 say 17, and the EC can be calculated as under:

\[
\text{EC} = \text{PI} \times N \times R \times S \times LF
\]

<table>
<thead>
<tr>
<th>EC is Environmental Compensation in ₹</th>
<th>R = A factor in Rupees (₹) for EC i.e. 250</th>
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<tbody>
<tr>
<td>PI = Pollution Index of industrial sector i.e. 80 for Red category</td>
<td>S = Factor for scale of operation i.e. 0.5 for small scale</td>
</tr>
<tr>
<td>N = Number of days of violation took place i.e. 17</td>
<td>LF = Location factor i.e. 1.0 for city / town &lt; 1 million population</td>
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</tbody>
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Hence EC can be assessed as \( EC = 80 \times 17 \times 250 \times 0.5 \times 1.0 = \text{Rs. 1,70,000.00} \)
4.9 Another stringent way, when all the month-wise data of operations have been made available now, is to consider the operations of the crusher illegal since January 2021 till August 2022 i.e. without CTE / CTO. Thus for full one year and 8 months (till a closure order was issued on 01-09-2022 by the RO- Enclosure 17) the crusher operated without CTE/CTO. Based on that the days of violation for full one year of 2021 can be taken as 365 and for 8 months of the year 2022, the days of violation will be 243 days. Total days of illegal operations without CTE & CTO comes out to be 608 days and the EC comes out to be:

\[ EC = 80 \times 608 \times 250 \times 0.5 \times 1.0 = Rs. 60,80,000.00 \]

4.10 As per the CPCB publication "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" of 2019, and MPPCB order dated 04-04-2022, the minimum amount of compensation should be Rs. 5000/ day. Accordingly for 608 days of violation the minimum amount of EC can be worked out as under:

\[ EC = 608 \times 5000 = 30,40,000.00 \]

4.11 Thus the EC calculation with various options have been presented in para 4.8 to 4.10. All the EC options as may be possible, were considered and presented by the inspecting team as mentioned in para 4.8 to 4.10. A considered decision on the imposition of EC may be taken by the EC committee.

5.0 Conclusion:

5.1 Based of the records obtaining before the inspecting team and submissions made in the foregoing paras, following conclusions can be drawn:

5.1.1 About Encroachment: It is true that M/s Triupati Minerals has encroached upon the Kh. no. 465, which happens to be a revenue forest land. The encroachment to the tune of 4350 sqft was found by the previous committee, which has been removed, some crushed material stock still lies in the kh. no. 465 which need to be removed and shifted in kh.no. 467 allotted to M/s Triupati Minerals for stocking. This removal should be accomplished
at the earliest, as soon as the rainy weather permits. However the responsibility lies with the revenue department to ensure compliance. The details are discussed in Para 3.0 of the present report.

5.1.2 **Quantity of excavation from 2015 till date:** From the information obtaining on records, the excavation was not done from 2015 till 2020. It was started from January 2021 and around 9048+ 200 to 300 m³ stone has been excavated as discussed under Para 2.0 of this report.

5.1.3 **Calculation of environmental compensation as per rules:** The calculation of environmental compensation as per rules considering various aspects has been presented under Para 4.0 of the present report.

The compilation of site photographs taken during the site visit as well as those provided by the mining officer are also attached at Enclosure 20. Report submitted for further necessary action.

(Adesh Shrivastava)  
Superintending Engineer  
MPPCB, Bhopal

(H.K. Sharma)  
Zonal Officer,  
MPPCB, Jabalpur
उपरोक्त विषयानुसार मानजीय स्थानीय हरित अधिकारी, भोपाल द्वारा प्रकरण क्रमांक 58/2022 के लिए दिनांक 29.08.2022 को प्रतिष्ठित आदेश के अनुपलब्ध बावर 

उपरोक्त विषयानुसार मानजीय स्थानीय हरित अधिकारी, भोपाल द्वारा प्रकरण क्रमांक 58/2022 (मिलियंड तयकरे विलक्ष मध्यप्रदेश शासन व अन्य) में प्रतिष्ठित आदेश दिनांक 29.08.2022 का अपवादक हो, आदेश के बुधवार अंश विभागादार है :-

'we direct the Chairman, State Pollution Control Board to depute two independent authorities to the rank of Regional Officer or as he deems fit to submit the report with regard to the encroachment and quantity of excavation from 2015 till date and to direct the authorities concerned to calculate the environmental compensation according to rules. The encroachment of the forest are found at present, should be immediately removed and Forest Department should be directed to take care of the forest land. '

अन्य : मानजीय स्थानीय स्थानीय हरित अधिकारी आदेश अनुपलब्ध है परियोजना प्राध्यापक द्वारा 2015 में नवन आगा अतिदखण व उल्लबन की मांग के संबंध में सिपोर्ट प्रस्तुत की जावा गृहितिकर्ते ।

आदेश अधिकारी की आजामी सुनवाई दिनांक 19.09.2022 को दिया है।

संलग्न :-एनजीटी आदेश
दिनांक 13/09/2022

आयुं दिनांक 13/09/2022 समय 12:00 बिने माँ बाबा
समा स्वामी- देवी साधुशिला - दिव्यांगुण के खबर नं 466,
467 भाग रक्षा 3.237 हे. क्रेश पर स्वीकार पत्र
उत्तमीय देवी क्रेश-से संबंध में माननीय AWA फेर्रोअय मोन
आयुं के खबर दिनांक /58/2022 में दिनांक 29/08/22
पारित आदेश के पालन से हम नीति अध्यक्ष करता
एक से हेड पर उपयोगित स्थित अधिकारी मय समल, अध
विधायिक अधिकारी (चेह) परिवेश दिनांक, भागवत निदिष्ट
देखि पहलारी तथा मेलो निदिष्ट बिनवार्य से भीमला
पावक एवं स्थान ही उपलब्धित में मेला निदिष्ट किया
गया | मेला अवश्य स्वामी-देवी साधुशीला - दिव्यांगुण
के खबर नं. 466, 467 भाग रक्षा 3.237 हे. खबरनांकर
(रेकार) साहायतिक उत्तमीय देवी क्रेश दिनांक 12/10/2015
से 11/10/2025 का स्वीकृत है तथा उच्च सम एवं लेखने
ख़ान: 467 भाग रक्षा 2,000 हे. 29 भेमहस्य नविनति
निर्देश हो स्वामी पत्र नित्य करने के लिए अर्जननी
उपलक्षित प्रेमिता है उपलब्ध अधिकार वाले
भवनारक मेला निदिष्ट कर हावी ग्राह निदिष्ट कर

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6. भी विला जियाल चित्रण वासाय निर्मित
7. वीमान खड़ी मरहित राजस्व निर्मित
8. आन्ध्रप्रदेश खड़ा खेल कार्यकर्ता
9. भी आभु ग्रांथ अको दिलावार विश्वस
10. यह संजय अखरः आप्पा, होर्स 9:0:0:6:15
कार्यालय कलेक्टर (खिनिज शाखा) बालाघाट

आदेश

आवेदक श्री दिनेश देवेन्द्र अप्रवासी विज्ञापन नगर गोदिया जिला गोदिया (महाराष्ट्र) को प्राप्त करने के लिए किरानपुर के खेतर क्षेत्र में कर्मकांड 466, 467 रक्खा 3.273 हेक्टर पर खनिज पाश्चात (स्टाइंक-क्षेत्र) उच्चतममर्यादा करने हेतु दिनांक 25.06.2014 को आवेदन पत्र 10 वर्ष (इस वर्ष) हेतु प्रस्तुत किया गया।

आवेदक द्वारा प्रस्तुत आवेदन पत्र का खंडन निरीक्षण प्रतिवेदन संबंधित से प्राप्त किये गये। अन्तः उपरोक्त कार्यालय के आदेश पर एवं इस कार्यालय के पत्र को 60/1999/खृति. 3/14।/दिनांक 16.10.2014 को द्वारा दी गई सूचनात्मक मंजूरी के अनुसार आवेदक श्री दिनेश देवेन्द्र अप्रवासी विज्ञापन नगर गोदिया जिला गोदिया (महाराष्ट्र) को प्राप्त देखनी हेतु दिनांक 466, 467 रक्खा 3.273 हेक्टर पर खनिज पाश्चात (स्टॉन-क्षेत्र) मध्य-प्रदेश गृह खनिज नियमावली 1996 के निम्न 18(2) के तहत अतिरिक्त 10 वर्ष (इस वर्ष) स्वीकार करने की अनुमति भी किये तत्त्वक द्वा के आदेश पर प्रदान की जाती है।

उच्चतममर्यादा की ऊँचाई निम्नांकित ऊँचाई निर्देशन से अनुसरण की जाएगी।

1. सम्पूर्णसंरेखा साक्ष्य 50/– प्रति हंग 80 प्रतिवर्षीय देय होगा।
2. डेडलाइट (अन्तिम तारीख) 40,000/- प्रति हंग 10 प्रतिवर्षीय जमा कराना अनिवार्य होगा। (प्रत्येक वर्ष निर्देश: तिहाई एवं तृणीय वर्ष 30,000/-)
3. पतख (ग्रुपटी) की राशि 100/- प्रति बनामत की दर से देय होगी।
4. दो साल माहात्माजी के पृथक-पृथक मूल 100000 (अप्रशीर्ष रूप से देय होगा) रूपये 250/- के स्तम्भ पैकेट पर सक्षम कार्यपाल दर्शकारी से प्राप्तित करकर प्रस्तुत करना अनिवार्य होगा।
5. उच्चतममर्यादा विवेचना अनुसार नियमावली अनुसरण इनाम योजना में अनुसरण खनिज माही की प्रतिवर्षीय तय होगी।
6. सरकारी पदार्पण प्रमाण प्राप्तिकर्ता (सिया) के पत्र कर्मकांड 3577 दिनांक 15.07.2015 के अनुसार समस्त तारीख की पालन करें औरअधिकर वर्ष होगा।
7. भूमि प्रमुख संदर्भ समाचार भूमिका तथा खनिज गृह गृह जमानत प्रमुख जमानत कर्मकांड करने के पत्र कर्मकांड 3531 जमानत प्रमुख दिनांक 01.11.2014 के अनुसार इनाम योजना को पालन करें।
8. सम्भवतः क्षेत्र की सीमांत रक्षा के व्यायाम नियमावली के अनुसार इनाम रखना अनिवार्य वर्ष एवं पक्ष सीमा सत्ता माध्यमक प्रति उनकी देखभाल सत्ता के व्यायाम करना, तथा रूपये 100/- सीमांत रक्षक का खाता करकर स्वास्थ्य की भूमि प्रति प्रस्तुत करना अनिवार्य होगा।
9. पद्धतिवादक की दिनांक प्राप्तीभूत प्रयासों में देखिए होगी, विनियम प्राप्तीभूत की रक्षा समस्त मर्यादा पद्धति के क्षेत्र के प्रति इंकार 15 हंगर रूपये होगी, किसी अविनियम बैंक से बैंक गारंटी या एचडी,या अनुसार पूर्व देना होगा।
10. पद्धतिवादक का अद्ययालय मामला प्रति प्रस्तुत करना होगा।
11. मद्यप्रदेश गृह खनिज नियमावली 1996 के निम्न 30(20) क.ख.ग के अंतःकरण प्रस्तुत होने वाले मासिक (विवरणों) पत्र/अंतिम पत्र/विवरणों पत्र (विवरण) सम्पूर्ण प्रस्तुत करना होगा।
12. उद्योग रजिस्ट्रेट विकल्प रजिस्ट्रेट एवं मद्यप्रदेश रजिस्ट्रेट तथा खनिज के स्टॉक अधिक का सहारण कर वैवाहिक रिकॉर्ड खदेड़ क्षेत्र पर हो भूसूचित रखना अनिवार्य होगा।
13. म.प. गृह खनिज नियमावली 1996 के निम्न 26(1)के अनुसार आदेश प्राप्ति के 3 मही की अवधि में अनुसार नियमावली करना अनिवार्य होगा।
14. अनुसंधान पेशाब 60 दिनों के भीतर म.प. प्रदूषण नियमावली कार्यालय जमानत प्रमुख से ज्ञात एवं वायु समाप्ति प्रस्तुत नियमावली को रखी है (एचडी.या) प्राप्तिकर्ता प्रस्तुत करना अनिवार्य होगा।

बालाघाट दिनांक 20/8/2015
15- म.प्र. वाणिज्य कर अधिनियम के तहत नियमानुसार वाणिज्यकर जमा कराना होगा तथा परिवर्तन प्रमाण पत्र प्रस्तुत करना होगा।

16- म.प्र. शासन खिनिज साधन विभाग भोपाल के जो भी प्रचलित/परिवर्तित नियम होने उनका प्राप्त करना अनिवार्य होगा तथा शासन द्वारा समय-समय पर किये गये संबंधित नियमों का पालन करना होगा।

17- म.प्र. रू-राज्य संविधा 1959 की धारा 59 के तहत नियम संरक्षित की जो भी दरी होगी। उल्लेख
अनुसार राशि संबंधित विभाग द्वारा जमा कराना अनिवार्य होगा।

18- खाद्य क्षेत्र में प्रभार विकास ग्रामीण शासन प्रमाण पत्र के लिए नियम, भी लागू होगा। 
नागर भाषि के रूप में उत्तरदायी संकट होगा तथा विकास को उपयोग हेतु संबंधित विभाग से 
विवेचन प्राप्त करना अनिवार्य होगा।

19- खिनिज उत्तरदायी के नियमों का मार्ग यदि वह क्षेत्र से भरक्ष हो तो उत्तरदायी/करवाक्रम की 
प्रतिष्ठा मद्दत के लिए शासन द्वारा लेना संबंधित विभाग से अनिवार्य होगा।

यदि आपको उपरोक्त सभी उल्लेखनीय हो तो इस उत्तरदायी की संबंधित विभाग से 
लेना अपने के अंतर म.प्र. भाषि खिनिज नियम 1965 के नियम 26 के अनुसार प्रायोजन देने में उत्तरदायी 
विभाग विभाग विभाग और नागरिक संकट होगा। यदि उपरोक्त कामयाबी में ऐसे विशेष का 
लेना अनिवार्य हो तो प्राप्त जमा आदेश प्रति संपन्न किया गया समाधी 
जानें।

(कलेक्टर महोदय द्वारा आदेश)

कलेक्टर (ख.प्र.)
शिला बालाघाट,
प्रवीण 20/8/15

प्रवीण/3/07570-3/15
To:  
Shri Dinesh Agrawal,  
Vijaynagar, Balaghat Road Gondiya (MH) – 441601

Sub: Case No. 2083/2014 - Prior Environmental Clearance for Stone Quarry (Open cast Manual/Semi Mechanized Method) in an area of 3.237 ha for production capacity from 28,500 m³/year at Khasra no. 466, 467 at Village - Dahedi, Tehsil- Kimnapur, District- Balaghat (MP) by Shri Dinesh Agrawal, Vijaynagar, Balaghat Road Gondiya (MH) – 441601

This has reference to your letter received in SEIAA office on 10.11.2014 and subsequent letters seeking Prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form - I, Appendix-1 Mining Plan & EMP, the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.

II. There is no National Park/Sanctuary and interstate boundary within 10 Km radius. There is no human settlement/waterbody within 500m distance from mining site. There is no Forest boundary within 250 m distance from mining site

The Stone Quarry project is for production capacity of expansion in production capacity from 28,500 m³/year. The mining will be carried out by Open cast Manual/Semi Mechanized Method.

III. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated 14th September 2006.

IV. Based on the information submitted, as at Para (II) above and others the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 211th meeting dtd.23.06.2015 and decided to accept the recommendations of 183rd SEAC meeting dtd. 27.04.2015.

Hence, Prior Environmental Clearance is granted for Stone Quarry (Open cast Manual/Semi Mechanized Method) in an area of 3.237 ha. for production capacity from 28,500 m³/year at Khasra no. 466, 467 at Village - Dahedi, Tehsil- Kimnapur, District- Balaghat (MP) for the lease period to Shri Dinesh Agrawal, Vijaynagar, Balaghat Road Gondiya (MH) – 441601, subject to the compliance of the following specific conditions as recommended by SEIAA & SEAC and subsequent standard conditions.

A. Specific Conditions

1. PP shall not start mining activity before execution of lease agreement.
2. The average depth of the pit shall not exceed 6.0 m. at the end of lease period.
3. RO, MPPCB has reported some palm trees within the proposed mining site. PP should apply for the permission from the competent authority to cut these trees and plant compensatory trees as per rules.
4. Protection of fauna and flora in and nearby the project site shall be ensured while executing the mining activities.

Case no:2083/2014

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B. 54856-Dinesh Agrawal Boulder Mine accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.
5. Garlands drain and check dams shall be constructed all around the dumps to prevent and flow from the mining site.
6. The amount towards reclamation of the pit and land in MLA shall be carried out through the mining department. The appropriate amount as estimated for the activity by mining department has to be deposited with the Collector to take up the activity after the mine is exhausted.
7. The mined out pits shall be developed into water body being appropriately fenced and with safe stairs.
8. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC & SEIA.
9. Transportation of material shall be done in covered vehicles.
10. Necessary consents shall be obtained from MPPGB and the air pollution control measures for the crusher have to be installed as per the recommendation of MPPCB.
11. Permission / NOC shall be obtained from Gram Panchayat for lifting water from the village resources and shall be furnished to MPPCB while obtaining necessary consents under the provisions of Air / Water consents.
12. Curtaining of site shall be done using appropriate media.
13. The proposed plantation should be carried out along with the mining and PP would maintain the plants for five years including casualty replacement.
14. Transportation shall not be carried out through forest area.
15. Appropriate activities shall be taken up for social upliftment of the Region. Funds reserved towards the same shall be utilized through Gram Panchayat.
16. PP will take adequate precautions so as not to cause any damage to the flora and fauna during mining operations.
17. The validity of the EC shall be as per the provisions of EIA Notification subject to the following: Expansion or modernisation in the project, entailing capacity addition with change in process and or technology and any change in product - mix in proposed mining unit shall require a fresh Environment Clearance.

B. Standard Conditions

1. Controlled blasting techniques, as and when required, shall be carried out in the day time only.
2. Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEAC will stand cancelled.
3. Effective safeguards measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
4. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.
5. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration.
6. The lease holder shall obtain necessary prior permission of the competent authorities for draws of requisite quantity of water (surface water and groundwater), if required for the project.
7. Parking of vehicles should not be made on public places.
8. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken shall be carried out regularly.
9. Measures for prevention and control of soil erosion and management of silt shall be undertaken.
10. Trenches / garland drains shall be constructed at foot of dumps to arrest silt from being carried to water bodies.
11. The project proponent will ensure necessary protection measures around the mine pit, waste dumps and garland drain.
12. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (whenever applicable) for reclamation and rehabilitation of mined out area.
13. Plantation programme shall be carried out as per EMP. Self sustenance of the vegetation should be ensured. No tree-feeling shall be done in the leased area, except only with the permission from competent authority.

A. E:\fp\15\F1\Ch\se\Categori\C14\I\E:\plh\08\36\2\K\ON\ba\2928\30\36\19\F1\P1\sh1\59\36\56\FP1\sh1\7122.168.71.170.
B. 54856-Dinesh Agrawal Boulder Mine accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.
14. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation.
15. Project Proponent shall ensure appropriate arrangement for shelter and drinking water for the mine workers.
16. Persons working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
17. Dispensary facilities for first-aid shall be provided at site.
18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies, as applicable, in addition to the relevant officials of the Government.
19. The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.
20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
21. Any appeal against this prior environmental clearance shall lie with the Green Tribunal, if necessary, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(Ajayabhau Shrivastava)
Member Secretary

Endt No: / SEIAAV-15  Dated:

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Member Secretary, SEAC, Research and Development Wing, Madhya Pradesh Pollution Control Board, Paryavaran Parishad, E-5, Alra Colony Bhopal-462016.
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parishad, E-5, Alra Colony, Bhopal-462016.
4. Collector, District Balaghat, M. P.
5. Divisional Forest Officer, District Balaghat, M. P.
6. I.A. Division, Monitoring Cell, MoEF & GO, Govt. of India, Paryavaran Bhawan, Jor Bagh Road, New Delhi-110 003.
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3, Ravi Shankar Nagar, Bhopal-462002.
9. District Mining Officer, District Balaghat, M. P.
10. Head of the Division

(Alok Nayak)
Officer-in-Charge

Case no. 2083/2014

3 of 3
Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761-4042780, 2647878

NO: CTE-33496/MPPCB/JBP
Dated: 05/11/2015

To,
M/s. Dinsh Agrawal Boulder Mine,
K.H.No 466,467 P.H. 13/35 (Aera - 3.237 Hct.), Vijay Nagar Gondia Maharastra,
City : Dahedi,
Dist : Balaghat, Tal : Kirnapur, SIDC : Not In SIDC

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref: Your Consent to Establish Application Receipt No. 121776 Dt. 14/10/2015 and last communication received on Dt. 05/10/2015

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Vijay Nagar Gondia Maharastra, Dahedi, Kirnapur, Balaghat, Phone No. 9326811584

SUBJECT TO THE FOLLOWING CONDITIONS: -

a. Location: Vijay Nagar Gondia Maharastra, Dahedi, Kirnapur, Balaghat, Contact No. 9326811584
b. The capital investment in lakhs: 3

c. Product & Production Capacity:

<table>
<thead>
<tr>
<th>Product</th>
<th>CTE Qty</th>
<th>CCA Qty</th>
<th>Applied Qty</th>
</tr>
</thead>
<tbody>
<tr>
<td>Mining of Boulder</td>
<td>28500.0 Cu. Meter/Year</td>
<td>0.00</td>
<td>0.00</td>
</tr>
</tbody>
</table>

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above.

For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-
- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

SHRINIWAS
AS DWIVEDI

Digitally signed by SHRINIWAS DWIVEDI
DN: c=IN,o=MP POLLUTION CONTROL BOARD,
email=shriniw423@gmail.com
sigAlg=SHA1withRSA

Page: 1 / 5 Printed On : 05/11/2015 Digitally Signed (Physical Signature NOT requires)
CONSENT ORDER

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974:

1. The daily quantity of trade effluent at outfall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at outfall of the unit shall not exceed 0.000 KL/day.

2. Trade Effluent Treatment:
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards:

<table>
<thead>
<tr>
<th>Parameter</th>
<th>Standard</th>
</tr>
</thead>
<tbody>
<tr>
<td>pH</td>
<td>Between 5.5 - 9.0</td>
</tr>
<tr>
<td>Suspended Solids</td>
<td>Not exceed 100 mg/l</td>
</tr>
<tr>
<td>BOD 3 Days 27°C</td>
<td>Not exceed 30 mg/l</td>
</tr>
<tr>
<td>COD</td>
<td>Not exceed 250 mg/l</td>
</tr>
<tr>
<td>Oil and grease</td>
<td>Not exceed 10 mg/l</td>
</tr>
<tr>
<td>TDS</td>
<td>Not exceed 2100 mg/l</td>
</tr>
<tr>
<td>Chlorides</td>
<td>Not exceed 1000 mg/l</td>
</tr>
</tbody>
</table>

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment: The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards:

<table>
<thead>
<tr>
<th>Parameter</th>
<th>Standard</th>
</tr>
</thead>
<tbody>
<tr>
<td>pH</td>
<td>Between 5.5 - 9.0</td>
</tr>
<tr>
<td>Suspended Solids</td>
<td>Not exceed 100 mg/l</td>
</tr>
<tr>
<td>BOD 3 Days 27°C</td>
<td>Not exceed 100 mg/l</td>
</tr>
<tr>
<td>COD</td>
<td>Not exceed 250 mg/l</td>
</tr>
<tr>
<td>Oil and grease</td>
<td>Not exceed 10 mg/l</td>
</tr>
<tr>
<td>NOX-Amb 80.0 MICROG/M3, B.O.D (3 Days 27°C)</td>
<td>50.0 mg/l</td>
</tr>
</tbody>
</table>

4. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent.

Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

5. All treatment control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.

6. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area.

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

8. Compilation of Report:
   i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
   ii. Following publication of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified.
   iii. Sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
   iv. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online the same to the Board.

9. Recording of Monitor:
   i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
   ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this consent as follows:
      1. The date, exact place and time of sampling
      2. The dates on which analysis were performed
      3. Who performed the analysis?
      4. The analytical techniques or methods used and
(v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid
All hazardous waste/sludge shall be disposed of as per the Authorization issued under IIW Rules 2008. And/or other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to enter body habitat.

14. Provision for Electric Power Failure
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of By-pass of Treatment Facilities
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except:

   i. where unavoidable to prevent loss of life or severe property damage, or
   ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent.

The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. This consent to discharge shall expire on midnight of date of expiry. The occupier shall not discharge any effluent after the date of expiration.

Additional Water condition:- (if any) -
CONSENT ORDER

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/45d,
455/45d, Vikram Nagar, Jabalpur
Jabalpur
Tele: 0761-4042780, 2647878

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981:

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

<table>
<thead>
<tr>
<th>Name of section</th>
<th>Capacity</th>
<th>Stack height</th>
<th>Control equipment to be installed</th>
<th>P.M. SOX. NOX</th>
</tr>
</thead>
<tbody>
<tr>
<td>Material Handling</td>
<td>-</td>
<td>0</td>
<td>Bag Filter, Green Belt,</td>
<td>SPM</td>
</tr>
<tr>
<td>Stone Crushing</td>
<td>-</td>
<td>0</td>
<td>Bag Filter, Green Belt, Hood Cover, Water Sprinkler</td>
<td>SPM</td>
</tr>
</tbody>
</table>

3. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated 16/11/09. Some of the parameters are as follows:
   a. Particulate Matter (less than 10 micron) - 100 microgram/cubic meter (PM10 mg/m³ 24 hrs. basis)
   b. Particulate Matter (less than 2.5 micron) - 60 -
   c. Sulphur Dioxide (SO₂) (24 hrs. Basis) - 80 -
   d. Nitrogen Oxides (NOx) (24 hrs. Basis) - 80 -
   e. Carbon Monoxide (CO) (8 hrs. Basis) - 2000 -

4. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A0 during night time.

5. Industry Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In case of monkey ladder shall be allowed as stack monitoring facility.

6. The industry unit shall ensure the fugitive emission of particulate matter below 600 mg/m³ at a distance of 10 meter from any source of emission/section/activities.

7. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

Additional Air condition:- (if any)

Printed On: 05/11/2015
Digitally Signed (Physical Signature NOT requires)
Page: 4/5
Consent Order

GENERAL CONDITIONS:

2. &nbsp;
The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon
the representation of credentials:
   a. To inspect raw material stock, manufacturing processes, reactors, premises etc. to perform the functions of the
      Board;
   b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to
      be kept under the terms and conditions of this Consent;
   c. To have access at reasonable times to any records required to be kept under the terms and conditions of this
      Consent.
   d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent; or,
   e. To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new
Owner/partner/Directors/proprietor should immediately apply for the same

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive
privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or
regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement
shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to
the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The
record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board
every month.

6. This consent is granted in respect of Water Pollution Control Act 1974 or Air Pollution Control Act, 1981 or Authorization
under the provisions of HW (M, H & T) Rules 2008 only and does not relate to any other Department/Agencies. License
required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per
there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the
date of expiration of this consent/authorisation

9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the
imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

10. &nbsp;
    After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or
    in part during its term for cause including, but not limited to, the following:
    (a) Violation of any terms and conditions of this Consent.
    (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
    (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and
necessary action will be initiated against the industry.

Additional condition: (if any):

For and on behalf of
M.P. Pollution Control Board

SHRINIWAS
S DWIVEDI
(Regional Officer)
Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456, 455/456, Vijay Nagar, Jabalpur
Jabalpur

Tele : 0761- 4042780, 2647878

RED-SMALL CCA-Fresh VALIDITY (A/W): 12/10/2016 CONSENT NO: ** PCB ID: 54856

NO: /MPPCB/JBP

Dated: 23/12/2015

To,

M/s. Dinesh Agrawal Boulder Mine,
K.H.No 466,467 P.H. 13/35 (Area - 3.237 Hct.), Vijay Nagar Gondia Maharashtra,
City : Dahedi,
Dist : Balaghat, Tal : Kirnnapur, SIDC : Not In SIDC

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref: Your Consent to Operate Application Receipt No. 143240 Dt. 11/12/2015 and last communication received on Dt.

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent upto 12/10/2016, subject to the fulfillment of the terms & conditions enclosed with this letter.

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: Khasra No. 466, 467 P. H No 13/35 Village Dahedi Teh Kiranapur, Balaghat, Contact No. 9326811584

b. The capital investment in lakhs: 3

c. Product & Production Capacity:

<table>
<thead>
<tr>
<th>Product</th>
<th>CTE Qty</th>
<th>CCA Qty</th>
<th>Applied Qty / year</th>
</tr>
</thead>
<tbody>
<tr>
<td>mining Of Boulder</td>
<td>28500.000 MT3</td>
<td>28500.000 MT3</td>
<td>000.000 MT3</td>
</tr>
</tbody>
</table>

Note: For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is upto 12/10/2016 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-
* Conditions under Water Act
* Conditions under Air Act
* General conditions

Dated: 23/12/2015

Printed On : 23/12/2015  Digitally Signed (Physical Signature NOT requires)  Page: 1 / 6

Signed (Physical Signature NOT requires)
CONSENT ORDER

M.P. POLLUTION CONTROL BOARD

Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur

Consent Order

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :

1. The daily quantity of trade effluent at outfall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at outfall of the unit shall not exceed 0.000 KL/day.

2. Trade Effluent Treatment:-
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards:

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<td>Chlorides</td>
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For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment:- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards:

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</tbody>
</table>

NOX-Amb 80.0 MICROG/M3, RSPM(PM10)-Amb 100.0 MICROG/M3, SO2-Amb 80.0 MICROG/M3, Suspended Solids 100.0 mg/l, Chloride 100.00 mg/l, Chemical Oxygen Demand 250.0 mg/l, B.O.D (3 Days 27oC) 30.0 mg/l

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt development/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material use etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result in or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment control facilities systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively to achieve compliance of the terms and conditions of this consent

7. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online the same to the Board.

10. Recording of Monitoring

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each month examination of samples taken pursuant to the requirements of this Consent as follows:

Printed On : 23/12/2015
Digitally Signed (Physical Signature NOT requires)
Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele: 0761-4042780,2647878

(1) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii) Who performed the analysis?
(iv) The analytical techniques or methods used and
(v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:- Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report online to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:- The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid
All hazardous waste/sludge shall be disposed of as per the Authorization issued under HW Rules 2008. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish. Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of Bypass
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except:
1. where unavoidable to prevent loss of life or severe property damage, or
2. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-
CONSENT ORDER

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tel.: 0761-4042780, 2647878

CONDITIONS PERTAINING TO AIR [PREVENTION & CONTROL OF POLLUTION] ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

2. Ambient air quality at the boundary of the industry unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E). dated: 16th Nov. Some of the parameters are as follows:
   a. Particulate Matter (less than 10 micron) - 100 microgram/cubic meter (PM10 mg/m3 24 hrs. basis)
   b. Particulate Matter (less than 2.5 micron) - 60 *2 (PM2.5 mg/m3 24 hrs. basis)
   c. Sulphur Dioxide [SO2] (24 hrs. Basis) - 80 *2
   d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 *2
   e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 *2

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A0 during night time.

4. Industry Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/Stepped ladder with hand rail up to monitoring platform as per specifications given in Part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry unit shall ensure the fugitive emission of particulate matter below 600 microgram CuM at a distance of 10 meter from any source of emission section activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises.

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

Additional Air condition: (if any)

Printed On : 23/12/2015
Digitally Signed (Physical Signature NOT requires)
Page: 4 / 6
GENERAL CONDITIONS:
1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

<table>
<thead>
<tr>
<th>Type of waste</th>
<th>Quantity</th>
<th>Disposal</th>
</tr>
</thead>
<tbody>
<tr>
<td>Scrap/ Plastic packing material</td>
<td></td>
<td>Sale to authorized party/As Per</td>
</tr>
<tr>
<td>wood, and board, gunny bags etc</td>
<td></td>
<td>CPCB. MoEF Guide lines.</td>
</tr>
</tbody>
</table>

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
   a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
   b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
   c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
   d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent or.
   e. To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control Act, 1981 or Authorization under the provisions of HW (M, H & T) Rules 2008 only and does not relate to any other Department Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorization.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The Industry/Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:
   (a) Violation of any terms and conditions of this Consent.
   (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
   (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.
Consent Order

Additional conditions (if any):

Consent authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, and The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent authorization. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of:
M.P. Pollution Control Board

Digitally signed by SHRINIWAS DWIVEDI
DN: cn=M.P POLLUTION CONTROL BOARD, au=REGIONAL OFFICER, ou=Regional Officer
sn=Madhya Pradesh
cn=SHRINIWAS DWIVEDI
Date: 2015.12.29 14:35:39 +05:30

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456, 455/456, Vijay Nagar, Jabalpur, Jabalpur
Tel.: 0761-242780, 2647/878
Consent Order

To, The Occupier,
M/s. Dinesh Agrarwal Boulder Mine,
Vijay Nagar Gondia Maharashtra,
Dist : Balaghat,

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref: Your Consent to Operate Application Receipt No. 447107 Dt. 09/03/2018 and last communication received on Dt.09/03/2018

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M.P. Pollution Control Board has agreed to grant consent up to 12/10/2018 subject to the fulfillment of the terms & conditions enclosed with this letter and-

**SUBJECT TO THE FOLLOWING CONDITIONS :-**

a. Location: K.H.No 466,467 P.H. 13/35 (Aera - 3.237 Hct.), Village- Dahedi, Kirnapur, Balaghat

b. The capital investment in lakhs: Rs. 3

c. Product & Production Capacity:

<table>
<thead>
<tr>
<th>Product</th>
<th>CTE Qty</th>
<th>CCA Qty</th>
<th>Applied Qty / year</th>
</tr>
</thead>
<tbody>
<tr>
<td>mining Of Boulder</td>
<td>28500.000 MT3</td>
<td>28500.000 MT3</td>
<td>28500.000 MT3</td>
</tr>
</tbody>
</table>

**Note:** For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 12/10/2018 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:
- Conditions under Water Act
- Conditions under Air Act
- General conditions

Consent No: AW-53271, Validity: 12/10/2018, Outward No: 15661/31/03/2018, TPAV # L2KB4PT369

e-Signed On 31/03/2018 23:03:14
(Organic Authentication on Aadhar from UIDAI Server)
TPAV # L2KB4PT369
CONSENT ORDER

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456, 455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele: 0761-4042780, 2647878

CONSIDIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION ACT 1974):

1. The daily quantity of trade effluent at outlet of the unit shall not exceed 0.000 KLD/day, and the daily quantity of sewage at outlet of the unit shall not exceed 0.000 KLD/day.

2. Treat Effluent Treatment:
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards:

<table>
<thead>
<tr>
<th>Parameter</th>
<th>Standard</th>
</tr>
</thead>
<tbody>
<tr>
<td>pH</td>
<td>Between 5.5 - 9.0</td>
</tr>
<tr>
<td>Suspended Solids</td>
<td>Not exceed 100 mg/l</td>
</tr>
<tr>
<td>BOD 3 Days 270°C</td>
<td>Not exceed 30 mg/l</td>
</tr>
<tr>
<td>COD</td>
<td>Not exceed 250 mg/l</td>
</tr>
<tr>
<td>Oil and grease</td>
<td>Not exceed 10 mg/l</td>
</tr>
<tr>
<td>TDS</td>
<td>Not exceed 2100 mg/l</td>
</tr>
<tr>
<td>Chlorides</td>
<td>Not exceed 1000 mg/l</td>
</tr>
</tbody>
</table>

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment:- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards:

<table>
<thead>
<tr>
<th>Parameter</th>
<th>Standard</th>
</tr>
</thead>
<tbody>
<tr>
<td>pH</td>
<td>Between 5.5 - 9.0</td>
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<td>Not exceed 250 mg/l</td>
</tr>
<tr>
<td>Oil and grease</td>
<td>Not exceed 10 mg/l</td>
</tr>
</tbody>
</table>

4. The effluent shall be treated up to prescribed Standards and reused in the process, for cooling and for green belt development/gardening within premises. Hence zero discharge condition shall be practised. In no case treated effluent shall be discharged outside of industry unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water as per Water (Prevention and Control of Pollution) Cess Act 1977 for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrick/statement. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrix statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment-control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring:
i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of Indian Standard.

CONSENT NO:AW-53271, Validity:12/10/2018, Outward No:15661.31/03/2018, TPAV # L2K84FT369

Print Date: 31/03/2018
the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring-
   i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
   ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
      (i) The date, exact place and time of sampling
      (ii) The dates on which analysis were performed
      (iii) Who performed the analysis?
      (iv) The analytical techniques or methods used and
      (v) The result of all required analysis
   iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
   iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-
   Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of Oil Hazardous Substance in harmful quantities:-
   The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:
   During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid-
   All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazard & Other Waste Rules 2016. And/other solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-
   The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system-
   The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:
   I. Where unavoidable to prevent loss of life or severe property damage, or
   ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any):
Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tel: 0761- 4042780, 2647878

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
   a. Particulate Matter (less than 10 micron) - 100 µg/m3 (PM10 µg/m3 24 hrs. basis)
   b. Particulate Matter (less than 2.5 micron) - 60 µg/m3 (PM2.5 µg/m3 24 hrs. basis)
   c. Sulphur Dioxide [SO2] (24 hrs. Basis) - 80 µg/m3
   d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 µg/m3
   e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m3

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition: (if any) :

Consent No:AW-53271, Validity: 12/10/2018, Outward No:15661,31/03/2018, TPAV # L2KB4PT369

Print: Dt: 31/03/2018
 e-Signed (Physical Signature NOT requires)  Page: 4 / 6
GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

<table>
<thead>
<tr>
<th>Type of waste</th>
<th>Quantity</th>
<th>Disposal</th>
</tr>
</thead>
<tbody>
<tr>
<td>Scrap/ Plastic packing material, wood, card board, gummy bags etc</td>
<td></td>
<td>Sale to authorized party/As Per CPCB/MoEF Guide lines / Others</td>
</tr>
</tbody>
</table>

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
   a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
   b. To enter upon the applicant’s premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
   c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
   d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent.
   e. To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/ Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:
   a. Violation of any terms and conditions of this Consent.
   b. Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
   c. A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No: AW-53271, Validity: 12/10/2018, Outward No: 15661/31/03/2018, TPAY # L2KB4PT369
Print Dt: 31/03/2018
E-Signed (Physical Signature NOT requires)
Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele: 0761-4042780,2617818

Additional condition: if any:

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorization. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Regional Officer)

SHRINIVAS DWIVEDI
Regional Officer

Consent No: AW-53271, Validity: 12/10/2018. Outward No: 15661, 31/03/2018. TPAV # L2KB4PT369
Print Date: 31/03/2018
e-Signed (Physical Signature NOT required)
Consent Order

To,
The Occupier,
M/s. Dinesh Agrawal Boulder Mine,
Village-Dahedi Tehsil-Kirnapur
Dist. : Balaghat.

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref: Your Consent to Operate Application Receipt No. 857236 D1. 28/06/2019 and last communication received on D2.26/06/2019

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 12/10/2021 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

**SUBJECT TO THE FOLLOWING CONDITIONS** :-

a. Location: K.H.No 466,467 P.H. 13/35 (Area - 3.237 Hct.), Village-Dahedi, Tehsil-Kirnapur, Dist-Balaghat

b. The capital investment in lakhs: Rs. 3

c. Product & Production Capacity:

<table>
<thead>
<tr>
<th>Product</th>
<th>Qty/year</th>
</tr>
</thead>
<tbody>
<tr>
<td>Mining of Boulders</td>
<td>28500.000 MT3</td>
</tr>
</tbody>
</table>

The validity of the consent is up to 12/10/2021 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel/revoke the above condition in part or whole as and when required.

Enclosures:
- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

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e-Signed On 08/08/2019 14:53:28
Organic Authentication on AADHAR from UIDAI Server
TPAV # V4OVI5G33S

PUSHPENDRA SINGH
Regional Officer
CONSENT ORDER

CONVERSIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974:

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.00 KLM/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.00 KLM/day.

2. Trade Effluent Treatment:
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards:

<table>
<thead>
<tr>
<th>Parameter</th>
<th>Standard</th>
<th>TDS</th>
<th>Chorides</th>
</tr>
</thead>
<tbody>
<tr>
<td>pH</td>
<td>Between  5.5 - 9.0</td>
<td>Not exceed 2100 mg/l</td>
<td>Not exceed 1000 mg/l</td>
</tr>
<tr>
<td>Suspended solids</td>
<td>Not exceed 100 mg/l</td>
<td></td>
<td></td>
</tr>
<tr>
<td>BOD, Days 25°C</td>
<td>Not exceed 30 mg/l</td>
<td></td>
<td></td>
</tr>
<tr>
<td>COD</td>
<td>Not exceed 250 mg/l</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Oil and grease</td>
<td>Not exceed 10 mg/l</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment:
The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards:

<table>
<thead>
<tr>
<th>Parameter</th>
<th>Standard</th>
<th>TDS</th>
</tr>
</thead>
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<td>pH</td>
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</tr>
<tr>
<td>Oil and grease</td>
<td>Not exceed 10 mg/l</td>
<td></td>
</tr>
</tbody>
</table>

Sr No. | Water Code (Qt in klpd - Kilo Ltr per Day) | WC: 6.000 | WWG: 0.000 | Water Source | Remark |
<table>
<thead>
<tr>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Domestic Purpose</td>
<td>1.800</td>
<td>0.000</td>
<td>Other</td>
<td></td>
</tr>
<tr>
<td>2</td>
<td>Dust Suppression</td>
<td>5.009</td>
<td>0.000</td>
<td>Tankers</td>
<td></td>
</tr>
</tbody>
</table>

4. The effluent shall be treated up to prescribed Standards and reused in the process, for cooling and for green belt development, gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly parameter statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly parameter statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively efficiently to achieve compliance of the terms and conditions of this consent.

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data:
ii. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

11. Recording of Monitoring Activities & Results:
ii. The applicant shall make and maintain upto-dated records of all information resulting from monitoring activities by this
Consent Order

Consent

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii) Who performed the analysis?
(iv) The analytical techniques or methods used and
(v) The result of all required analysis.

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:
Monitoring information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste sludge:
All hazardous wastes/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shallow fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to waters body habitat.

16. Provision for Electric Power Failure:
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities:
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except:

i. where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition: (if any) :
CONSENT ORDER

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:

2. Ambient air quality at the boundary of the industry unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR 29(E), dated: 16/11/09. Some of the parameters are as follows:
   a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
   b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
   c. Sulphur Dioxide (SO2) (24 hrs. Basis) - 80 µg/m³
   d. Nitrogen Oxides (NOx) (24 hrs. Basis) - 80 µg/m³
   e. Carbon Monoxide (CO) (18 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder. Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry unit shall make the necessary arrangements for control of the fugitive emission from any source of emission section activities.

   a. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities of process within premises.

8. All the internal roads shall be made paved to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4x4 meter within or around the industry unit premises for general improvement of environmental conditions and as stated in additional condition.

Additional Air condition: if any:

Convent No: VW-68419

*certificate generated from epa.gov for your valid andunique registration number; therefore, certificate will be valid for one year from specified: 19/11/2019
Consent Order

GENERAL CONDITIONS:
1. The non-hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed of scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid waste:-

<table>
<thead>
<tr>
<th>Type of waste</th>
<th>Quantity</th>
<th>Disposal</th>
</tr>
</thead>
<tbody>
<tr>
<td>Scrap, Plastic, packing material, wood, cardboard, gunny bags etc</td>
<td></td>
<td>Sale to authorized party/As Per CPCB</td>
</tr>
<tr>
<td></td>
<td></td>
<td>Mold Guide lines/ Others</td>
</tr>
</tbody>
</table>

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
   a. To inspect raw materials, manufacturing processes, reactors, premises etc. to perform the functions of the Board.
   b. To enter upon the applicant’s premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
   c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
   d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent; or,
   e. To sample at reasonable times any discharge or pollutants.

3. This consent/authorization is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non-functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act/Rules.

7. Balance consent/authorization fee, if any shall be recoverable by the board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorization

9. The industry unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:
   (a) Violation of any terms and conditions of this Consent.
   (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
   (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional conditions: (if any):

Consent authorization as required under the Water (Prevention & Control of Pollution) Act, 1974. The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application within Board through XGN at least Six months before the date of
**M.P. Pollution Control Board**

(Inspection Report) - Air, Water, Hazardous


<table>
<thead>
<tr>
<th>Industry Details</th>
<th>Dinesh Agrawal Boulder Mine</th>
</tr>
</thead>
<tbody>
<tr>
<td>Email</td>
<td><a href="mailto:subodhjain88@gmail.com">subodhjain88@gmail.com</a></td>
</tr>
<tr>
<td>Telephone</td>
<td>9326811584</td>
</tr>
<tr>
<td>Inspection Id</td>
<td>741190 (On Application)</td>
</tr>
<tr>
<td>Ro Name</td>
<td>Jabalpur</td>
</tr>
<tr>
<td>Type Scale Sector Status</td>
<td>RED / SMALL / Mining of mineral / In Operation</td>
</tr>
<tr>
<td>Inspection Dt &amp; Time</td>
<td>03/08/2019 0:00 / Air, Water</td>
</tr>
<tr>
<td>Person Contacted</td>
<td>Dinesh Agrawal</td>
</tr>
<tr>
<td>Commissioned Dt</td>
<td>01/10/2015</td>
</tr>
<tr>
<td>Production Start Dt</td>
<td>01/10/2015</td>
</tr>
<tr>
<td>Water Consumption in Kilo Lts Per Day</td>
<td>Ind: 5.000, Dom: 1.000, Borewells: 0</td>
</tr>
<tr>
<td>Waste Water generation / Discharge (klpd)</td>
<td>Ind: 0.000, Dom: 0.000, Tubewells: 0</td>
</tr>
<tr>
<td>Consumer No. (Electric Meter)</td>
<td>Source of Water Supply: Bore well</td>
</tr>
<tr>
<td>Disposal Mode of Industrial / Domestic</td>
<td>Not Specified / Not Specified</td>
</tr>
<tr>
<td>Discharge Pr / Final Receiving Body (Ultimate)</td>
<td>Zero Discharg /</td>
</tr>
<tr>
<td>Effluent Treatment plant (ETP)</td>
<td>Units, if provided and status: No Data</td>
</tr>
<tr>
<td>Whether Industry is a member of CETP</td>
<td>No</td>
</tr>
<tr>
<td>Boilers=0, DG Sets=0, Flue Gas =0, Process =1, ETP Cap = 0, Capacity of All = 20 HP</td>
<td></td>
</tr>
<tr>
<td>APCM Details</td>
<td>Dust Suppressor, Green Belt, Water Sprinkler</td>
</tr>
<tr>
<td>No Data</td>
<td></td>
</tr>
<tr>
<td>Stack Attached to</td>
<td>*** Not Applicable</td>
</tr>
<tr>
<td>TSDF Name</td>
<td>NOT Regd with any TSDF</td>
</tr>
<tr>
<td>Lab Charges Pending</td>
<td>NIL</td>
</tr>
<tr>
<td>Water Cess Charges Pending</td>
<td>NIL</td>
</tr>
<tr>
<td>Last Env. Form V</td>
<td>--- Water Cess Return:</td>
</tr>
<tr>
<td>HW Monthly Return</td>
<td>Not Applicable</td>
</tr>
<tr>
<td>Last 3 Legal Action</td>
<td></td>
</tr>
</tbody>
</table>
**One Time Updates**

<p>| | | |</p>
<table>
<thead>
<tr>
<th></th>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>0</td>
<td>- Air - Water - Hazard ACTs Applicability?</td>
<td>Yes</td>
</tr>
<tr>
<td>c</td>
<td>- Electric Company Name (Power Supply)</td>
<td>MPSEB Balaghat</td>
</tr>
<tr>
<td>p</td>
<td>- On East Direction of the location of the Company</td>
<td>Open Area</td>
</tr>
<tr>
<td>p</td>
<td>- On North Direction of the location of the Company</td>
<td>Open Area</td>
</tr>
<tr>
<td>p</td>
<td>- On South Direction of the location of the Company</td>
<td>Open Area</td>
</tr>
<tr>
<td>p</td>
<td>- On West Direction of the location of the Company</td>
<td>Open Area</td>
</tr>
<tr>
<td>o</td>
<td>- Production since (Date) or Proposed</td>
<td>01/10/2015</td>
</tr>
<tr>
<td>g</td>
<td>- Nos of Stacks ( Flue Gas &amp; Process )</td>
<td>0, 0</td>
</tr>
<tr>
<td>l</td>
<td>- Recycler Registration Valid?</td>
<td>N.A</td>
</tr>
<tr>
<td>m</td>
<td>- W.W.G Treatment thru Pri / Sec / Tertiary - N.A:</td>
<td>Primary</td>
</tr>
<tr>
<td>n</td>
<td>- Nos of Flow Meters - W/C / W.W.G / ETP / STP</td>
<td>0, 0, 0</td>
</tr>
<tr>
<td>i</td>
<td>- CETP Name</td>
<td>Not a CETP Member</td>
</tr>
<tr>
<td>d</td>
<td>- Has Industry ZERO DISCHARGE Cat. (If Yes, HOW?)</td>
<td>No</td>
</tr>
</tbody>
</table>

**General Observation**

<p>| | | |</p>
<table>
<thead>
<tr>
<th></th>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>a</td>
<td>- Is the Industry in Operation?</td>
</tr>
<tr>
<td>a</td>
<td>b</td>
<td>- R.O File No</td>
</tr>
<tr>
<td>b</td>
<td>c</td>
<td>- Industry Operating without CCA</td>
</tr>
<tr>
<td>c</td>
<td>d</td>
<td>- Has Production exceeded (last 1 Year) than CCA-Qty</td>
</tr>
<tr>
<td>d</td>
<td>e</td>
<td>- Any products-NOT in CCA, manufactured-Last 3 MTHs</td>
</tr>
<tr>
<td>e</td>
<td>f</td>
<td>- Foul Odour/Fugitive Emission/Bye Pass in Premises?</td>
</tr>
<tr>
<td>f</td>
<td>g</td>
<td>- Industry Name CHANGED in recent times?</td>
</tr>
<tr>
<td>g</td>
<td>h</td>
<td>- Has Regn with CETP or TSDF expired?</td>
</tr>
<tr>
<td>h</td>
<td>i</td>
<td>- Water Discharge Continuous</td>
</tr>
<tr>
<td>i</td>
<td>j</td>
<td>- Water Discharge Non Continuous</td>
</tr>
<tr>
<td>j</td>
<td>k</td>
<td>- Waste Water Discharge Non Continuous</td>
</tr>
</tbody>
</table>
| k | l | - Separate Energy Water for A.P.C.M?
| l | m | - Provision of any STAND-BY Pump? |
| m | n | - Domestic Waste Water Generation |
| n | o | - Industrial Waste Water Generation |
| o | p | - Industrial Waste Water Discharge |
| p | q | - Domestic Waste Water Discharge |
| q | r | - Waste Water Application on Own Land |

**Air Related**

<p>| | | |</p>
<table>
<thead>
<tr>
<th></th>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>a</td>
<td>- Fuel Type confirmative with CCA?</td>
<td></td>
</tr>
<tr>
<td>b</td>
<td>- Av. Fuel Consumption EXCEEDING CCA limits</td>
<td></td>
</tr>
<tr>
<td>c</td>
<td>- APC Measures confirmative with CCA conditions?</td>
<td></td>
</tr>
<tr>
<td>d</td>
<td>- ALL APCMs are in operation</td>
<td></td>
</tr>
<tr>
<td>e</td>
<td>- SMF availability</td>
<td></td>
</tr>
<tr>
<td>f</td>
<td>- Thick Smoke observed in Flue Gas/Processes?</td>
<td></td>
</tr>
<tr>
<td>g</td>
<td>- pH of Scrubbing Media</td>
<td></td>
</tr>
<tr>
<td>h</td>
<td>- Ultimate Disposal of Scrubbing Media</td>
<td></td>
</tr>
<tr>
<td>i</td>
<td>- Nos of Samples: Stack &amp; Ambient</td>
<td></td>
</tr>
</tbody>
</table>

**Water Parameter**

<p>| | | |</p>
<table>
<thead>
<tr>
<th></th>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>a</td>
<td>- W/C per Day (last 3 Months Average) - KLPD</td>
<td></td>
</tr>
<tr>
<td>b</td>
<td>- Source of Water Supply</td>
<td></td>
</tr>
<tr>
<td>c</td>
<td>- W.W.G is EXCEEDING the CCA Limits</td>
<td></td>
</tr>
<tr>
<td>d</td>
<td>- W.W.Disposal as per the Consent Conditions?</td>
<td></td>
</tr>
<tr>
<td>e</td>
<td>- Was the ETP/STP in operation?</td>
<td></td>
</tr>
</tbody>
</table>
M.P. Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

(PCB Id: 54856)


<table>
<thead>
<tr>
<th></th>
<th>Adequate</th>
</tr>
</thead>
<tbody>
<tr>
<td>f</td>
<td>Treatment System ADEQUATE to handle existing effluent</td>
</tr>
<tr>
<td>g</td>
<td>Did u observe ANY Discharge ??</td>
</tr>
<tr>
<td>h</td>
<td>Nos of Samples collected</td>
</tr>
</tbody>
</table>

Remarks:

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (54856)

This is bolder mine having consent validity 12/10/2018 applied for 03 year CCA renewal mine management has deposited fees Rs. 25500 along with late fees which is adequate as per mine area. This mine is a quarry lease allotted by mining department to M/s Dinesh Agrawal. This mine is situated at K.H.No.466 & 467 in Village - Dadedi, Teh. - Kirnapur Distt. - Balaghat. The area of mine is 3.237 Hect. & lease period is 10 years. The mine is located about 800 m. from village Dadedi habitation & forest boundary. Presently mine is closed, mine owner has informed, mine is not in operation, production data is uploaded, which can been seen as nil. Mine proposes water sprinkling over haul road by tanker time to time for dust suppression. SEIAA Committee has also granted EC vide latter no. 3577 dated 15/07/2015 of the production capacity stone boulder 28500 meter cube/year. mine management has provide fencing around the mining lease area, and water sprinkling for dust suppression therefore it is recommended to grant of renewal for 03 year period up to 12/10/2021 [1561]-07/08/2019

W.C Notings: nothing [1561-DEE] ~

Specific Instructions given to Industry at the time of visit, for Pt to Pt Compliance

Compliance Observed in this Inspections.

08/08/2019
M.P. Pollution Control Board

(Inspection Report) - Air, Water, Hazardous

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (54856)

A Sample Details

B Process Stacks

<table>
<thead>
<tr>
<th>Sr</th>
<th>Stack attached to</th>
<th>Ms</th>
<th>Remark</th>
<th>Details of APCM</th>
<th>Probable Pollutants</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>*** Not Applicable</td>
<td>0</td>
<td>00</td>
<td>DSS, GRB, WSP</td>
<td>SO2</td>
</tr>
</tbody>
</table>

C Flue gases Stacks

D Details about Hazardous Waste Management:

E Products:

<table>
<thead>
<tr>
<th>Sr</th>
<th>Product Name</th>
<th>NOC Qty</th>
<th>CCA Qty</th>
<th>Applied Qty</th>
<th>Inspection Remark</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>mining Of Boulder</td>
<td>28500.000</td>
<td>28500.000</td>
<td>28500.000/CCA FRESH</td>
<td></td>
</tr>
</tbody>
</table>

F Raw material:

<table>
<thead>
<tr>
<th>Sr</th>
<th>Raw Material Name</th>
<th>Capacity - Unit / Month</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>la</td>
<td>0.000</td>
</tr>
</tbody>
</table>

G Water Consumption & Generation Break up

<table>
<thead>
<tr>
<th>Sr</th>
<th>Water Code (Qty in klpd - Kilo Ltr per Day)</th>
<th>WC : 6.000</th>
<th>WWG : 0.000</th>
<th>Water Source</th>
<th>Remark</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Domestic Purpose</td>
<td>1.000</td>
<td>0.000</td>
<td>Other</td>
<td></td>
</tr>
<tr>
<td>2</td>
<td>Dust Suppression</td>
<td>5.000</td>
<td>0.000</td>
<td>Tankers</td>
<td></td>
</tr>
</tbody>
</table>

H Solid Waste

Inspection Team: SANJAY VARMA, ASTT. ENGG.

I hereby, that all the PDF Data mentioned above, fees paid has been checked & certified.

Signature By(SANJAY VARMA, ASTT. ENGG.)

08/08/2019 4/4 (Through XGN)
Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456, 455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele: 0761-4042780, 2647878

ORANGE-SMALL

CTE-Fresh

VALID UP TO: 11/11/2020

CONSENT NO: ***

PCB: 75814

NO: /MPPCB/JBP

Dated: 23/02/2016

To,

M/s. Dinesh Agrawal Stone Crusher,
K.H.No. 466,467 (Aera -2.0 Hct ), Village-Dahedi Teh-Kirnapur Dist-Balaghat,
City : Dahedi,
Dist : Balaghat, Tal : Kirnapur, SIDC : Not In SIDC

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981
Ref: Your Consent to Establish Application Receipt No. 154728 Dt. 04/02/2016 and last communication received on Dt.01/02/2016

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Village-Dahedi Teh-Kirnapur Dist-Balaghat, Dahedi, Kirnapur, Balaghat, Phone No. 7697938755

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: K.H.No. 466,467 (Aera -2.0 Hct ), Village-Dahedi Teh-Kirnapur Dist-Balaghat,, Contact No. 9326811584
b. The capital investment in lakhs: 288
c. Product & Production Capacity:

<table>
<thead>
<tr>
<th>Product</th>
<th>CTE Qty</th>
<th>CCA Qty</th>
<th>Applied Qty/year</th>
</tr>
</thead>
<tbody>
<tr>
<td>Stone Gitti</td>
<td>480000.000 M.T</td>
<td>0.000 M.T</td>
<td>0000.000 M.T</td>
</tr>
</tbody>
</table>

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

* Conditions under Water Act
* Conditions under Air Act
* General conditions

SHRINIVAS DWIVEDI
Regional Officer
e-Signed On 23/02/2016 13:43:30
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 4ITRYH27FO


Printed On: 23/02/2016
Digitally Signed (Physical Signature NOT requires)
CONSORTIUM PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 5.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 2.000 KL/day

2. Trade Effluent Treatment:
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards:

<table>
<thead>
<tr>
<th>Parameter</th>
<th>Standard</th>
</tr>
</thead>
<tbody>
<tr>
<td>pH</td>
<td>5.5 - 9.0</td>
</tr>
<tr>
<td>Suspended Solids</td>
<td>Not exceed 100 mg/l</td>
</tr>
<tr>
<td>BOD 3 Days 270C</td>
<td>Not exceed 30 mg/l</td>
</tr>
<tr>
<td>COD</td>
<td>Not exceed 250 mg/l</td>
</tr>
<tr>
<td>Oil and grease</td>
<td>Not exceed 10 mg/l</td>
</tr>
<tr>
<td>TDS</td>
<td>Not exceed 2100 mg/l</td>
</tr>
<tr>
<td>Chlorides</td>
<td>Not exceed 1000 mg/l</td>
</tr>
</tbody>
</table>

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment: The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards:

<table>
<thead>
<tr>
<th>Parameter</th>
<th>Standard</th>
</tr>
</thead>
<tbody>
<tr>
<td>pH</td>
<td>5.5 - 9.0</td>
</tr>
<tr>
<td>Suspended Solids</td>
<td>Not exceed 100 mg/l</td>
</tr>
<tr>
<td>BOD 3 Days 270C</td>
<td>Not exceed 100 mg/l</td>
</tr>
<tr>
<td>COD</td>
<td>Not exceed 250 mg/l</td>
</tr>
<tr>
<td>Oil and grease</td>
<td>Not exceed 10 mg/l</td>
</tr>
</tbody>
</table>

4. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

5. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

6. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted therein are set forth as above conditions.

8. Compilation of Monitoring
   i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
   ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
   iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online the same to the Board.

9. Recording of Monitoring
   i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
   ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
      (i) The date, exact place and time of sampling
      (ii) The dates on which analysis were performed
      (iii) Who performed the analysis?
      (iv) The analytical techniques or methods used and


Printed On: 23/02/2016 Digitally Signed (Physical Signature NOT required)
(v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

10. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

12. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

13. Disposal of Collected Solid
All hazardous waste/sludge shall be disposed of as per the Authorization issued under HW Rules 2008. And/or Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

14. Provision for Electric Power Failure
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

15. Prohibition of Bypas
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except:
i. Where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition: (if any):
CONSENT ORDER

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
   a. Particulate Matter (less than 10 micron) - 100 microgram/cubic meter (PM10 mg/m3 24 hrs. basis)
   b. Particulate Matter (less than 2.5 micron) - 60 "-" (PM25 mg/m3 24 hrs. basis)
   c. Sulphur Dioxide [SO2] (24 hrs. Basis) - 80 "-"
   d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 "-"
   e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 "-"

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A0 during night time.

4. The industry/unit shall ensure the fugitive emission of particulate matter below 600 microgram/CuM at a distance of 10 meter from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

Additional Air condition:- (if any)

1. The stone crusher shall install air pollution control measures as per guide lines on M P Pollution Control Board
2. The stone crusher shall install air pollution control measures as per guide lines on M P Pollution Control Board
3. The stone crusher shall provide telescopic chute for drop of zero size gitti or fine dust
4. The stone crusher shall provide dust extraction for screen as per guideline
5. The stone crusher shall construct boundary wall to protect flow of dust into nearby fields
6. The stone crusher shall develop 10 metres wide green belt all around the periphery to made as curtain for nearby fields.
7. The stone crusher shall maintain the ambient air quality within the prescribed standards
8. The stone crusher shall install following air pollution control measures for control of air pollution as per standards in Environmental (Protection) Rules 1986 :-
   (i) Dust containment cum suppression system for the equipment
   (ii) Construction of wind breaking walls
   (iii) Construction of the metal roof within premises
   (iv) Regular cleaning and wetting of ground within premises
   (v) Growing of a green belt along the periphery
9. Stone crusher shall ensure that Suspended Particulate matter measured between 3 to 10 away from any process equipment of a stone crushing unit shall not exceed 600 micrograms per cubic metre.
GENERAL CONDITIONS:

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
   a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
   b. To enter upon the applicant’s premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
   c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
   d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
   e. To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non-functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of HW (M, H & T) Rules 2008 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:
   (a) Violation of any terms and conditions of this Consent.
   (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
   (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:- (if any) :-

Regional Officer
M.P. Pollution Control Board


Printed On: 23/02/2016 Digitally Signed (Physical Signature NOT requires)
कार्यालय कलेक्टर (खनिज विभाग) जिला बालाघाट (म.प.)

Office e-mail - modgmbal@mp.gov.in  Ph.No. 07932-241563

//आदेश//

बालाघाट, दिनांक 10/12/2020

प्रति:
मेलस्स भिंडपटि गिरनला,
पार्टनर-श्री अतुल चटूक,
नियमित-बैठक, जिला बालाघाट

विषय:-
ग्राम बदहरी तहसील किरगिल पुर जिला बालाघाट के क्षेत्र क्रमागत 466, 467 रक्षा 3.237 
हेडक्टर क्षेत्र (शासकीय भूमि) पर खनिज पत्थर (केशर आधारित) उत्खनितपद पत्ता 
12.10.2015 के 11.10.2025 (10 पर्व) की अंतर्गत बदहरी

-0-

उपरेता विषयानुसार लेख है कि ग्राम बदहरी तहसील किरगिल पुर जिला बालाघाट के क्षेत्र 
क्रमागत 466, 467 रक्षा 3.237 हेडक्टर क्षेत्र (शासकीय भूमि) पर श्री विनेश अग्रवाल (प्राम पंक- 
अंतर्गत) जिला बालाघाट के पास में खनिज पत्थर की उत्खनितपद (केशर आधारित) अंतर्गत 
12.10.2015 के 11.10.2025 तक के लिए स्वीकृत किया गया है।

1. पदवेदार श्री विनेश अग्रवाल (प्राम पंक-अंतर्गत) द्वारा दिनांक 22/06/2019 की स्वीकृति 
आवेदन प्रस्तुत कर उन्हें खनिज पत्थर की उत्खनितपद का श्रेणी अवधि के लिए मेलस्स भिंडपटि गिरनला ( 
हितोत्तम पंक-अंतर्गत) पता-बैठक रोड, बालाघाट के पास में उत्तरकल्पना करने हेतु अनुरोध 
किया गया है। मेलस्स भिंडपटि गिरनला (हितोत्तम पंक-अंतर्गत) पता-बैठक रोड, बालाघाट 
श्री विनेश अग्रवाल (प्राम पंक-अंतर्गत) के पास में 35 मी. उत्खनित खनिज दिनांक 11.10.2019 के 
निम्नलिखित प्राधिकरण के तहत राखीत उत्खनितपद का श्रेणी अवधि 11.10.2025 तक के लिए 
विषयानुसार स्वीकृती किया जाता है।

विषयानुसार स्वीकृती किया है।

1. सामान्य प्रदेश गणतंत्र भारत नियम 1956 में स्वीकृत प्राधिकरण का पालन उपर्युक्त अनिवार्य होता।
2. संस्थापक साधनिनियम 1960 के प्राधिकरण के तहत खनिज पत्थर के अंतर्गत 2 क्रियाएं की उनके बन 
श्रेणी में खनिज पत्थर की उत्खनितपद का होगा। यदि अवधि के 2 क्रियाएं के बन 
श्रेणी की विषय में अंतर्गत उत्खनितकर होता है तो उसकी सूचना पत्थरपद द्वारा खनिज अवधिकारी/ 
हितीय कार्यालय को, किया लिखित ने दी जारी होगी।
3. यह कि बादक प्रदेश नियामक एवं नियामक साधनिनियम 1960 के प्राधिकरण के तहत खनिज पत्थर की 
उत्खनितपद की कार्यान्वयन का नियम 1974 के प्राधिकरण के तहत भू-पक्ष के पूर्व सम्मिलित प्रावधान की 
होगी।
4. प्रारम्भ-14 में इस्तेमालकर्ता व इस्तेमालप्रवाहित अनुभाग नियामक की कार्यान्वयन का 
निर्देशन, उत्खनित उत्तरकल्पना के तहत 2016/192/12/2, में इस्तेमाल 11-02-1963 के अनुसार, व्यवस्थापन अवधिनियम 1959 के प्राधिकरण के 
तहत पूर्व सम्मिलित प्रावधान की होगी।
यह कि ज्युगलोत्तम मलजूड़ी 1948 के अधिन कुमुद्रीय या राज्य सरकार द्वारा समय-समय पर विशिष्ट
ज्युगलोत्तम मलजूड़ी से अनुभूत मलजूड़ी का ज्वलन नहीं करना।
9. यह कि कपड़ी एयर 1956 के प्रावधानों के तहत स्थापित लघु/माध्म/वृद्ध स्त्रोत का प्रजीवक
जिला उद्योग केन्द्र से कराना अनिवार्य होगा।
7. यह कि जयकर अधिनियम 1986 की धारा 206(6)(1-5) के तहत वेब रायलट पर टी.आई.एस. अज्ञा
करना अनिवार्य होगा।
8. म.प्र. भु-राजस्थान उपहात 1959 की धारा 247(5) एवं धारा 247(129) के अधीन उल्लिखित प्रावधानों के
तहत नियोजित गार्डवन्डों अनुसार सीमांकन पिकर स्थापित करने के साथ-साथ स्वामी क्षेत्र का
विवरण दस्तावे बाला नुक्ता पटल स्थापित करना अनिवार्य होगा।
9. यह कि म.प्र. सरकार में प्रकाशित अवधिवन्दना दिनांक 23 मार्च 2013 (संशोधित) अनुसार म.प्र. नौण
खानिज नियम 1996 के नियम 42(क) (घरना योजना) प्रशुत करना तथा 48 (प्रबंधन प्रबंधन
योजना) में उल्लिखित प्रावधानों के अनुसार अनुमोदन प्रदाता करना अनिवार्य होगा।
10. राज्य सरकार परिवहन समाधान निर्माण शासनकरण (SEIAA) के प्रति क. 3577 बालाघाट दिनांक
15.07.2015 द्वारा नियोजित की गई प्रक्रिया का पालन सुनिश्चित किया जाकर परिवहन अनुमति प्राप्त
करना अनिवार्य होगा।
(कर्तवे-कर्ता ज्योति द्वारा अनुमोदित)

प्रतिस्पर्धी:
1. श्री विनोद अग्रवाल (प्रधन पत्र-अंतर्भास) पता-भोपाल (महा.) की ओर उनके आयोजित दिनांक
22.06.2019 के संदर्भ में सूचनार्थ।
2. केंद्रीय अधिकारी म.प्र. प्रदर्शन नियमरत वोर्ड जबलपुर की ओर सूचनार्थ।
3. क्षेि नियोजक तले किरनपुर जिला बालाघाट की ओर सूचनार्थ।

[Signature]
[Signature]
State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization
Paryavaran Parisar, E-5, Arera Colony
Bhopal - 462016

visit us http://www.mpseiaa.nic.in
Email: mpseiaa@gmail.com
Tel.: 0755 - 2466970, 2466859
Fax: 0755 - 2462136

No.: 5340 /SEIAA/
Date: 08.12.20

To,
Shri Tirupati Minerals,
Prop. Shri Atul Pathak,
Ward No. 15, Baihar Road,
Balaghat (MP)-481001


The case was discussed in 648th SEIAA meeting dtd 08.12.2020 and it has been recorded that

(1) It was noted that the PP had applied in Form-I for Prior Environmental Clearance of 3.237 ha. for production capacity of 28500 cum per annum at Khasra No. 466, 467 at Vill. Dahedi, Tehsik- Kirnapur, District- Balaghat (MP) by Shri Dinesh Agrawal, Vijaynagar, Balaghat Road Gondiya (MH) - 441601.

(2) The Prior Environmental Clearance letter was issued SEIAA vide L No. 3577/SEIAA/2015 dtd. 15.07.2015 in the name of "Shri Dinesh Agrawal, Vijaynagar, Balaghat Road Gondiya (MH) - 441601.

(3) It is noted that PP has requested vide no Nil dtd. 23.11.2020 to make amendment in the Prior EC letter by changing the name of PP of the mining project namely "Shri Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001, in place of Shri Dinesh Agrawal, Vijaynagar, Balaghat Road Gondiya (MH) - 441601.

(4) It is noted that in support of his request the PP has submitted the following documents

i. No objection letter of previous Project Proponent (to whom prior EC was granted) for transfer of prior EC in the name of Shri Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001.

ii. Notarised affidavit of Shri Dinesh Agrawal, Vijaynagar, Balaghat Road Gondiya (M.H) - 441601 mentioning that no legal action/creditable action has been initiated against the mine till date and commitment to comply all the standard and specific conditions stipulated in the prior EC issued.

iii. Copy of Prior EC issued by SEIAA vide letter No. 3577/SEIAA/2020 dtd. 15.07.2015.

iv. Copy of Approved Mining Plan with Environmental Management Plan of Shri Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001.

v. Lease transfer order issued by Officer In-charge (Mining Division) to Shri Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Baihar Road, Balaghat (MP)-481001 vide letter No. 1630/Khanji/Q.L./19 dated 10.12.2019.

A. Copy of Environmental Clearance (if any) Uploaded in XGN on 05/01/2021 14:00:22 from IP No: 27.57.135.53.
B. Dinesh Agrawal Boulder Mine accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.
Para-11: A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

In context of above it seems that PP has submitted adequate documents to make the change in the name of PP as per EIA Notification 2006 (Para-11). Hence, prior EC issued SEIAA on 15.07.2015 in the name of "Shri Dinesh Agrawal, Vijaynagar, Balaghat Road Gondiya (MH) - 441601" is hereby transferred to Shri Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Balihar Road, Balaghat (MP)-481001, for Stone Quarry (Opencast Manual/ Semi Mechanized Method) in an area of 3.237 ha. for production capacity from 28500 cum/year at Khasra no. 466, 467 at Vill. Dahedi, Tehsil-Kirnapur, District-Balaghat (MP)." on the same terms & conditions and validity period under which the prior environmental clearance was initially granted. All concerned be informed accordingly".

In view of above, prior EC issued to Shri Dinesh Agrawal, Vijaynagar, Balaghat Road Gondiya (MH) - 441601 by SEIAA vide letter No. 3577/SEIAA/2020 dtd.15.07.2015 is hereby transferred to Shri Tirupati Minerals, Prop. Shri Atul Pathak, Ward No. 15, Balihar Road, Balaghat (MP)-481001 for Stone Quarry (Opencast Manual/ Semi Mechanized Method) in an area of 3.237 ha. for production capacity from 28500 cum/year at Khasra no. 466, 467 at Vill. Dahedi, Tehsil-Kirnapur, District-Balaghat (MP)." on the same terms & conditions and validity period under which the prior environmental clearance was initially granted.

(Seal)
(Tanvi Sundriyal)
Member Secretary

Endt No. / SEIAA/2020
Copy to:--

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Member Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-462016
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016
4. Collector, District Balaghat, M. P.
5. Divisional Forest Officer, District Balaghat, M. P.
6. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal – 462002.
9. District Mining Officer, District Balaghat, M. P.
10. Shri Dinesh Agrawal, Vijaynagar, Balaghat Road Gondiya (MH) - 441601.
11. DEO, SEIAA for upload website.
12. Guard file

(Dr. Sanjeev Sachdev)
Officer-in-Charge

A. Copy of Environmental Clearance(s) if any) Uploaded in XGN on 05/01/2021 14:00:22 from IP No: 27.57.135.53.
B. 54856-Dinesh Agrawal Boulder Mine accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.
Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456, 455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele: 0761- 4942780.2647878

Consent Order

RED-SMALL

CCA-Renewal
Valid up to 12/10/2022

CONSENT NO: ***

PCB ID: 54856

Consent No: AW-84225

To,
The Occupier,
Mrs. Shri Tirupati Minerals (Bolder Mine),
Old Name: M/s Dinesh Agrawal Bolder Mine
Village-Dahedi Tehsil-Kirnapur
Dist : Balaghat,

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 & Change of Name,

Ref: Your Consent to Operate Application Receipt No. 1045459 Dt. 07/01/2021 and last communication received on Dt. 07/01/2021

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 12/10/2022 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS: -

a. Location: K.H.No 466,467 (Area - 3.237 Hct.), Village-Dahedi, Tehsil-Kirnapur, Dist-Balaghat

b. The capital investment in lakhs: Rs. 20

c. Product & Production Capacity:

<table>
<thead>
<tr>
<th>Product</th>
<th>Qty/year</th>
</tr>
</thead>
<tbody>
<tr>
<td>Mining of Bolders</td>
<td>28500.000 MT3</td>
</tr>
</tbody>
</table>

The Validity of the consent is up to 12/10/2022 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel/revoke the above condition in part or whole as and when required.

Closures:
* Conditions under Water Act
* Conditions under Air Act
* General conditions

Terms & Conditions:

1. All the liability under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 shall be applicable on changed name organization

2. The other content of the consent orders/permissions of the Board and consecutive renewals issued till date shall be binding on the new name organization

3. The Name changed with new name Shri Tirupati Minerals (Bolder Mine) in place of Dinesh Agrawal

Signed On 15/01/2021 15:37:53
(Deeismic Authentication on AADHAR from UIDAI Server)
AV # HSN2177E4C

ALOK KUMAR JAIN
Regional Officer

The eSignature generated from eSign request are valid and does not require physical signatures. The certificate can be validated online from eSign server using "TP H" number.
Consent Order

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974:

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.000 KL/day.

2. Trade Effluent Treatment:
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards:

<table>
<thead>
<tr>
<th>Parameter</th>
<th>Standard</th>
</tr>
</thead>
<tbody>
<tr>
<td>pH</td>
<td>Between 5.5 - 9.0</td>
</tr>
<tr>
<td>Suspended Solids</td>
<td>Not exceed 100 mg/L</td>
</tr>
<tr>
<td>BODs, Days 25°C</td>
<td>Not exceed 30 mg/L</td>
</tr>
<tr>
<td>COD</td>
<td>Not exceed 250 mg/L</td>
</tr>
<tr>
<td>Oil and grease</td>
<td>Not exceed 10 mg/L</td>
</tr>
<tr>
<td>TDS</td>
<td>Not exceed 2100 mg/L</td>
</tr>
<tr>
<td>Chlorides</td>
<td>Not exceed 1000 mg/L</td>
</tr>
</tbody>
</table>

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment: The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards:

<table>
<thead>
<tr>
<th>Parameter</th>
<th>Standard</th>
</tr>
</thead>
<tbody>
<tr>
<td>pH</td>
<td>Between 5.5 - 9.0</td>
</tr>
<tr>
<td>Suspended Solids</td>
<td>Not exceed 100 mg/L</td>
</tr>
<tr>
<td>BODs, Days 25°C</td>
<td>Not exceed 30 mg/L</td>
</tr>
<tr>
<td>COD</td>
<td>Not exceed 250 mg/L</td>
</tr>
<tr>
<td>Oil and grease</td>
<td>Not exceed 10 mg/L</td>
</tr>
</tbody>
</table>

4. The effluent shall be treated up to prescribed Standards and reused in the process, for cooling and for green belt development/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc., and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment control facilities systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively efficiently to achieve compliance of the terms and conditions of this consent.

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data:
i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

6. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and wherever it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

Consent No.: WV-84225

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Consent Order

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN to the Board.

11. Recording of Monitoring Activities & Results-
   i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
   ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
      (i) The date, exact place and time of sampling
      (ii) The dates on which analysis were performed
      (iii) Who performed the analysis?
      (iv) The analytical techniques or methods used and
      (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent be shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation.

The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the Court.

12. Reporting of Monitoring Results:-

   Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

   The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

   During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

   All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And other Solids, Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to enter body habitat.

16. Provision for Electric Power Failure-

   The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

   The diversion or by pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except:

   1. Where unavoidable to prevent loss of life or severe property damage, or

   2. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any):

Consent No: AW-84225
CONSENT ORDER

CONDITIONS PERTAINING TO AIR [PREVENTION & CONTROL OF POLLUTION] ACT 1981:

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the levels of pollutants to the following standards:-

<table>
<thead>
<tr>
<th>Name of section</th>
<th>Capacity</th>
<th>Stack height(mtrs)</th>
<th>Fuel</th>
<th>Control equipment to be installed</th>
<th>P.M. SOX, NOX(mg/NM3)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Material Handling</td>
<td>water sprinkler</td>
<td>0</td>
<td></td>
<td>Dust Suppressor, Green Belt, Water Sprinkler</td>
<td>RSMP</td>
</tr>
</tbody>
</table>

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF Gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 10 µg/m³ 24 hrs. basis)
b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 10 µg/m³ 24 hrs. basis)
c. Sulphur Dioxide [SO2] [24 hrs. Basis] - 80 µg/m³
d. Nitrogen Oxides [NOX] [24 hrs. Basis] - 80 µg/m³
e. Carbon Monoxide [CO] [8 hrs. Basis] - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder. Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In case monkey ladder shall be allowed as stack monitoring facility.

5. The industry unit shall ensure all the necessary arrangements for control of the fugitive emission from any source of emission section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises.

8. All the internal roads shall be made paved to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4x4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition.

Additional Air condition: (if any):

1. Mine shall adopt wet drilling method to carry out drilling operation.
2. Curtaining of site shall be done using appropriate media.
3. Transportation of material shall be done in covered vehicle.
4. Water sprinkler shall be provided to avoid dust generation during material unloading.
5. The muck pile shall be sprayed with water prior to loading.
6. Dense plantation shall be carried out all around the quarry lease area in barrier zone of 7.5 m at 45 Trees / Hectare.
7. Control blasting shall be carried out in such a manner that there shall be no heavy vibration, fly rock problems may come up. The secondary blasting shall be totally eliminated with the help of hydraulic rock breaker.
8. Regular wetting/sprinkling of haul road & transportation road shall be carried out by tankers.
9. Proper & regular maintenance of the vehicles shall be under taken to suppress the frictional noise.
10. Over loading shall be avoided.

Consent No: AW-84225

This Certificate generated from xpcr.esci.in is live valid and does not require physical verification. The certificate can be validated online from xpcr.esci.in using "TPA" Number.
GENERAL CONDITIONS:
1. The non-hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid Waste:

<table>
<thead>
<tr>
<th>Type of Waste</th>
<th>Quantity</th>
<th>Disposal</th>
</tr>
</thead>
<tbody>
<tr>
<td>Scrap. Plastic packing material. wood, card board, gunny bags etc</td>
<td></td>
<td>Sale to authorized party/Aas Per CPCB. MoEF Guide lines. Others.</td>
</tr>
</tbody>
</table>

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
   a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
   b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
   c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
   d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent or.
   e. To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable in nature, in case of any change in ownership/management, the new owner/partner/directors/proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non-functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control Act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act/Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the Board not letter than 180 day prior to the date of expiration of this consent/authorisation.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:
   a) Violation of any terms and conditions of this Consent.
   b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
   c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Consent No: AW-84225
Additional condition : (if any):

1. This consent in no way be taken as a measure of proof that Mine have not violated the provisions of this Act at any time in the past.
2. Mine shall ensure compliance of all the conditions mentioned in Environmental Clearance order issued by DEIAA.
3. Mine shall comply the provisions of all the relevant Acts/Rules/Directions/Guidelines issued by MoEF/CPCB/MPPCB time to time as required and if applicable.
4. Mine shall comply the Directions/Orders issued by Hon'ble Supreme Court / High Court / NGT time to time in the relevant Writ Petitions.
5. The mining activity shall be done manually and/or by semi mechanized method.
6. Mining shall be done as per approved Mining Plan submitted by the mine.
7. Mine shall provide barbed wire fencing all around the quarry lease area & install the sign board of danger prohibited area at the entrance of quarry area.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974, The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorization. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of

M.P. Pollution Control Board

Signed On 15/01/2021 15:37:53
(Organic Authentication from Aadhar from UIDAI Server)
TPAV # HSN2734E4C

Consent No: WA-84225

ALOK KUMAR JAIN
Regional Officer
# M.P. Pollution Control Board

**Inspection Report** - Air, Water, Hazardous


**Outward No:** 24815-15/01/2021

**PCB Id:** 54856

---

## Industry Details

**Shri Tirupati Minerals (Bolder Mine)**

- **Email:** rahul_jmm@yahoo.com
- **Telephone:** 9977126303

**Address:**

- **Plot No:** K.H.No 466,467 P.H. 13/35 (Aera - 3.237 Hct.), Vijay Nagar Gondia Maharashtra, 
- **DIST:** Balaghat, TAL: Kirnapur, SIDC: Not In SIDC

**Geographic location:** Latitude: 21.6660, Longitude: 80.3648

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## Inspection Details

- **Inspection Id:** 879990 (On Application)
- **Type / Scale / Sector / Status:** RED / SMALL / Mining of mineral / In Operation

**Commissioned Dt:** 01/10/2015  
**Production Start Dt:** 01/10/2015  
**Person Contacted:** Shri Atul Pathak

---

### Water and Waste Treatment

- **Water Consumption in Kilo Lts Per Day**
  - Ind: 5.000
  - Dom: 1.000
  - Borewells: 0
  - Tubewells: 0

- **Waste Water generation / Discharge (klpd)**
  - Ind: 0.000
  - Dom: 0.000

- **Source of Water Supply:** Bore well
- **Not Specified / Not Specified**
- **Zero Discharg**

**Status of water consent Under the Water Act,1974:**

- **AW-68419-12/10/2021**  
- **Last Inward:** 1045459-07/01/2021 [PRO]

**Effluent Treatment plant (ETP):** Units, if provided and status:

- **No Data**

**Whether Industry is a member of CETP?**

- **No**

---

### Plant Details

- **Boilers:** 0  
  - **DG Sets:** 0  
  - **Flue Gas:** 0  
  - **Process:** 0  
  - **ETP Cap:** 0  
  - **Capacity of All:** 20 HP

**APCM Details:**

- Dust Suppressor, Green Belt, Water Sprinkler

**No Data**

---

### Environmental Compliance

- **TSDF Name:** NOT Regd with any TSDF

- **Spill Charges Pending:** NIL

- **Water Cess Charges Pending:** NIL

- **Last Env. Form V:** --

- **Water Cess Return:**
  - **HW Monthly Return:** Not Applicable

---

**Last 3 Legal Action:**

---

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### One Time Updations

<p>| | | |</p>
<table>
<thead>
<tr>
<th></th>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>q</td>
<td>Air - Water - Haz ACTs Applicability</td>
<td>Air, Water</td>
</tr>
<tr>
<td>q</td>
<td>CEO/MD/Owner Mobile No.</td>
<td>9977126303</td>
</tr>
<tr>
<td>q</td>
<td>CEO/MD Owner Name</td>
<td>Shri Atul Pathak</td>
</tr>
<tr>
<td>e</td>
<td>Electric Company Name (Power Supply)</td>
<td>MPSEB Balaghat</td>
</tr>
<tr>
<td>q</td>
<td>Occupier/Factory/Manager Mobile No.</td>
<td>9977126303</td>
</tr>
<tr>
<td>q</td>
<td>Occupier/Factory/Manager Name</td>
<td>Shri Atul Pathak</td>
</tr>
<tr>
<td>p</td>
<td>On East Direction of the location of the Company</td>
<td>Open Area</td>
</tr>
<tr>
<td>p</td>
<td>On North Direction of the location of the Company</td>
<td>Open Area</td>
</tr>
<tr>
<td>p</td>
<td>On South Direction of the location of the Company</td>
<td>Open Area</td>
</tr>
<tr>
<td>p</td>
<td>On West Direction of the location of the Company</td>
<td>Open Area</td>
</tr>
<tr>
<td>o</td>
<td>Production since (Date) or Proposed</td>
<td>01/10/2015</td>
</tr>
<tr>
<td>g</td>
<td>Nos of Stacks (Flue Gas &amp; Process)</td>
<td>0, 0</td>
</tr>
<tr>
<td>k</td>
<td>Reycler Registration Valid ??</td>
<td>N.A</td>
</tr>
<tr>
<td>m</td>
<td>W.W.G Treatment thru Pri / Sec / Tertiary / N.A:</td>
<td>Primary</td>
</tr>
<tr>
<td>n</td>
<td>Nos of Flow-Meters - W C / W.W.G / ETP / STP =</td>
<td>0, 0, 0</td>
</tr>
<tr>
<td>l</td>
<td>CETP Name</td>
<td>NOT a CETP Member</td>
</tr>
<tr>
<td>d</td>
<td>Is Industry ZERO DISCHARGE Cagr (If Yes, HOW ?)</td>
<td>No</td>
</tr>
</tbody>
</table>

### General Observation

<p>| | | |</p>
<table>
<thead>
<tr>
<th></th>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>a</td>
<td>Is the industry in Operation</td>
<td>No.</td>
</tr>
<tr>
<td>b</td>
<td>R.O File No</td>
<td>11</td>
</tr>
<tr>
<td>c</td>
<td>Industry Operating without CCA</td>
<td>N.A</td>
</tr>
<tr>
<td>d</td>
<td>Has Production exceeded (last 1 Year) than CCA-Qty</td>
<td>No</td>
</tr>
<tr>
<td>e</td>
<td>Any products-NOT in CCA, manufactured-Last 3 MTHs</td>
<td>No.</td>
</tr>
<tr>
<td>f</td>
<td>Foul Odour/Fugitive Emission/Bye Pass in Premises ??</td>
<td>No.</td>
</tr>
<tr>
<td>g</td>
<td>Industry Name CHANGED in recent times ??</td>
<td>No</td>
</tr>
<tr>
<td>h</td>
<td>Has Regn with CETP or TSDF expired ??</td>
<td>N.A</td>
</tr>
<tr>
<td>i</td>
<td>Waste Water Discharge Continuous</td>
<td>Yes</td>
</tr>
<tr>
<td>j</td>
<td>Waste Water Discharge Non Continuous</td>
<td>No.</td>
</tr>
<tr>
<td>k</td>
<td>Separate Energy Meter for A.P.C.M ?</td>
<td>N.A</td>
</tr>
<tr>
<td>l</td>
<td>Provision of any STAND-BY Pump ??</td>
<td>N.A</td>
</tr>
<tr>
<td>m</td>
<td>Domestic Waste Water Generation</td>
<td>Yes</td>
</tr>
<tr>
<td>n</td>
<td>Industrial Waste Water Generation</td>
<td>Yes</td>
</tr>
<tr>
<td>o</td>
<td>Industrial Waste Water Discharge</td>
<td>Yes</td>
</tr>
<tr>
<td>p</td>
<td>Domestic Waste Water Discharge</td>
<td>Yes</td>
</tr>
<tr>
<td>q</td>
<td>Waste Water Application on Own Land</td>
<td>No.</td>
</tr>
</tbody>
</table>

### Air Related

<p>| | | |</p>
<table>
<thead>
<tr>
<th></th>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>a</td>
<td>Fuel Type confrimative with CCA</td>
<td>Yes</td>
</tr>
<tr>
<td>b</td>
<td>Av. Fuel Consumption EXCEEDING CCA limits</td>
<td>No.</td>
</tr>
<tr>
<td>c</td>
<td>APC Measures confrimative with CCA conditions ??</td>
<td>Yes</td>
</tr>
<tr>
<td>d</td>
<td>ALL APCMs are in operation</td>
<td>Yes</td>
</tr>
<tr>
<td>e</td>
<td>SMF availability</td>
<td>Not Req'd</td>
</tr>
<tr>
<td>f</td>
<td>Thik Smoke observed in Flue Gas/Processes ??</td>
<td>No.</td>
</tr>
<tr>
<td>g</td>
<td>pH of Scrubbing Media</td>
<td>Neutral</td>
</tr>
<tr>
<td>h</td>
<td>Ultimate Disposal of Scrubbing Media</td>
<td>ETP</td>
</tr>
<tr>
<td>i</td>
<td>Nos of Samples : Stack &amp; Ambient</td>
<td>0, 0</td>
</tr>
</tbody>
</table>

### APP

<p>| | |</p>
<table>
<thead>
<tr>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>10</td>
<td>Waste Water Generation (LD) Consented QTY</td>
</tr>
</tbody>
</table>

### Water Parameter

<p>| | |</p>
<table>
<thead>
<tr>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>W.C. pH (as per Monthly Analyses)</td>
</tr>
<tr>
<td>2</td>
<td>(Through XGN)</td>
</tr>
</tbody>
</table>

15/01/2021
Site Observations during Inspection. PCB-ID: (54856)

This is a case renewal of consent for stone mining. The mine has applied for renewal in name of Shri Tirupati Minerals (Bolder Mine) in place of Dinesh agrawal Bolder Mine. Mining Lease, Mining Plan & Copy of Environment clearance has been transfer for the same. Copy of documents is uploaded. Mine has applied for renewal of consent with fees, the mine has obtained EC for new name Tirupati Minerals (Bolder Mine), documents/undertaking has been uploaded for the same. Mine management has proposed water sprinkler facility to mitigate fugitive air pollution, water spray on haul road, loading and unloading area, water sprinkler by mobile tanker has been proposed. Plantation has done in mining area around premises, mine fencing is done. Therefore it is recommended to grant of renewal of consent for period up to 12/10/2022 [1561]-14/01/2021 [1561]-14/01/2021

RO Query to Staff: check the DCO carefully & check every conditions [1088]-14/01/2021
RO Query to Staff: check the DCO carefully & check every conditions [1088]-15/01/2021

Notings: use for dust suppression[1561-DEE]~

Specific Instructions given to Industry at the time of visit, for Pt to Pt Compliance

Compliance Observed in this Inspections.

15/01/2021 3/4 (Through XGN)
M.P. Pollution Control Board
(Inspection Report) - Air, Water, Hazardous

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (54856)

A Sample Details

B Process Stacks

C Flue gases Stacks

<table>
<thead>
<tr>
<th>Sr</th>
<th>Stack attached to</th>
<th>Mts</th>
<th>Remark</th>
<th>APCM</th>
<th>Fuel</th>
<th>Consp-Unit</th>
<th>SA</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Material Handling</td>
<td>0</td>
<td>Water sprinkler</td>
<td>DSS,GRB,WSP</td>
<td>Mining</td>
<td>N.A</td>
<td></td>
</tr>
</tbody>
</table>

D Details about Hazardous Waste Management:

E Products:

<table>
<thead>
<tr>
<th>Sr</th>
<th>Product Name</th>
<th>NOC Qty</th>
<th>CCA Qty</th>
<th>Applied Qty</th>
<th>Inspection Remark</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Mining Of Boulder</td>
<td>28500.000</td>
<td>28500.000 - MT3</td>
<td>28500.000 CCA renewal</td>
<td></td>
</tr>
</tbody>
</table>

F Raw material:

<table>
<thead>
<tr>
<th>Sr</th>
<th>Raw Material Name</th>
<th>Capacity - Unit / Month</th>
</tr>
</thead>
<tbody>
<tr>
<td>na</td>
<td></td>
<td>0.000 - ---</td>
</tr>
</tbody>
</table>

G Water Consumption & Generation Break up

<table>
<thead>
<tr>
<th>Sr</th>
<th>Water Code (Qty in klpd - Kilo Ltr per Day)</th>
<th>WC : 6.000 WWG : 0.000</th>
<th>Water Source</th>
<th>Remark</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Domestic Purpose</td>
<td>1.000</td>
<td>0.000</td>
<td>Other</td>
</tr>
<tr>
<td>2</td>
<td>Dust Suppression</td>
<td>5.000</td>
<td>0.000</td>
<td>Tankers</td>
</tr>
</tbody>
</table>

H Solid Waste

Inspection Team: SANJAY VARMA, ASTT. ENGG.

Hereby, that, Latitude-Longitude, Inspection Photographs, all the PDFs data mentioned above, fees paid has been checked & certified.

Signature By (SANJAY VARMA, ASTT. ENGG)
विषयः - राज्यपाल प्रभारित किये जाने हेतु गौण खबिज की मात्रा का प्रतियोगिता यंत्र से प्रजननी रेट से यूज के संबंध में।

गौण खबिजों की रायवटी दरे प्रजननी रेट के आधार पर अभियंति की गई है, गौण खबिजों का परिसंचरण विज्ञान प्रकार के वालों से किया जाता है। खबिज के परिसंचरण के दौरान यह अंत्य किये जाने वाले एवं मात्र का राज्यपाल प्रजननी रेट के आधार पर अत्यधिक प्रकट किये जाने से विचारण की विधि में प्रदेशों द्वारा अभियंत्त अभियंति किये जाते हैं। किसी से स्थानीय एवं स्थानीय रायवटी के आधारपर किये जाने में व्यवस्थापक कदंबराने का तथ्य राज्य शासन के संबंध में लाया गया। अतः राज्य शासन द्वारा प्रति प्रजननी खबिज का यूज के आधार पर प्रति यंत्र वातावरण मात्र का तकनीकी परीक्षण नीतिमा आज्ञात राज्य प्रबंधकों की संधार भोपाल से कराया गया, उनसे प्राप्त खबिजवार परीक्षण रिपोर्ट का विषयक विवरण जिम्बाबुवास है :-

अनुसूची-एक
विमेलिटेड खबिज

<table>
<thead>
<tr>
<th>सं.क्र.</th>
<th>खबिज का नाम</th>
<th>खबिज की मात्रा, आकार एवं प्रकार</th>
<th>परिसंचरण सूज में प्रति यंत्र प्रति प्रजननी रेट</th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>आकारीय पत्तर-जोराईल, होलेरायर और अन्य आयात व तरक्क परिवर्तन विशिष्ट में जिंकन उपयोग कादकर और परामर्शक विशिष्ट आकार के कालस्थ, स्थापना, विधेयक बनाने के प्रयोजन के लिए किया जाता है।</td>
<td>आकारीय पत्तर</td>
<td>2.97</td>
<td></td>
</tr>
<tr>
<td>2</td>
<td>संग्रहालय</td>
<td>विशिष्ट आकार एवं अन्य प्रयोजन</td>
<td>2.7</td>
<td></td>
</tr>
<tr>
<td>3</td>
<td>संग्रहालय</td>
<td>अन्य प्रयोग</td>
<td>2.7</td>
<td></td>
</tr>
<tr>
<td>4(3)</td>
<td>पुलिसपत्र</td>
<td>विशिष्ट आकार के पत्तर</td>
<td>2.7</td>
<td></td>
</tr>
<tr>
<td>4(3)</td>
<td>पुलिसपत्र</td>
<td>भारी में जलाकर पृष्ठ विनिमय है।</td>
<td>1.4</td>
<td></td>
</tr>
<tr>
<td>5</td>
<td>फसलपत्तर-पत्तनाद चिनान</td>
<td>जिसमें वातावरण कादकर और परामर्शक फसल, छत आदि के लिए किया जाता है</td>
<td>2.7</td>
<td></td>
</tr>
<tr>
<td>6</td>
<td>फसल</td>
<td>सरकार क्रिया से फसल विनिमय</td>
<td>1.41</td>
<td></td>
</tr>
<tr>
<td>7</td>
<td>बेंचनाइटक-फलस्तर अर्थ</td>
<td>1.18</td>
<td></td>
<td></td>
</tr>
<tr>
<td>सं.क्र.</td>
<td>खानिज का नाम</td>
<td>खानिज की कुंजवत्ता, आकार एवं प्रकार</td>
<td>परिवर्तन सूत्र प्रति टुकड़ा/वर्गमीटर</td>
<td></td>
</tr>
<tr>
<td>--------</td>
<td>-----------------</td>
<td>---------------------------------</td>
<td>----------------------------------</td>
<td></td>
</tr>
<tr>
<td>1</td>
<td>साधारण रेत, बजरी</td>
<td>इंट/कवेल, बरबर, टाइल्स निर्माण हेतु</td>
<td>1.4</td>
<td></td>
</tr>
<tr>
<td>2</td>
<td>गरम /भिंडी</td>
<td>गिया रोड, मेटल, खेरक, खण्ड, परिख्यूल पत्तर, रबल, विपाक</td>
<td>1.4</td>
<td></td>
</tr>
<tr>
<td>3</td>
<td>गुरुम/भिंडी</td>
<td></td>
<td>1.4</td>
<td></td>
</tr>
<tr>
<td>4</td>
<td>लाइम फंकर/लाइम शील</td>
<td>भवन निर्माण सामग्री के रूप में उपयोग में लाए जाने वाले पूरे के निर्माण के लिए भेड़ी में लंबातक उपयोग के लिए</td>
<td>1.4</td>
<td></td>
</tr>
<tr>
<td>5</td>
<td>भेड़ा, भाल</td>
<td>भवन निर्माण हेतु</td>
<td>2.0</td>
<td></td>
</tr>
<tr>
<td>6</td>
<td>भेड़ा, भाल</td>
<td>भवन निर्माण हेतु</td>
<td>1.4</td>
<td></td>
</tr>
<tr>
<td>7</td>
<td>कार्टन/इंडस्ट्री</td>
<td>भवन अवयव रोड मेटल या प्लेस्टिक वर्तन बनाने के लिए उपयोग किया जाए</td>
<td>1.4</td>
<td></td>
</tr>
</tbody>
</table>

उपरोक्तानुसार परिवर्तन सूत्र के आधार पर ही जौन खानिजों की सामान्य प्रभावित किये जाने योग्य होगी एवं इसी अनुरूप ई-टीपी जारी किये जायेंगे। यह प्रिंटेश इस परिपथ के जारी होने की निधि से लागू, माने जायेंगे।

मध्यप्रदेश के राज्यपाल के नाम से।

चुनाव सचिव
मध्यप्रदेश शासन
खानिज साधन विभाग

प्रमाणक:
/आर-2723/2019/12/1,
भोपाल, दिनांक

प्रतिलिपि:
1. निज सचिव, महानन्द मंदीर, मध्यप्रदेश शासन, खानिज साधन विभाग।
2. स्टाफ आफिसर, प्रमुख सचिव, मध्यप्रदेश शासन, खानिज साधन विभाग।
3. संचालक, भूषणता तथा खानिजपर, मध्यप्रदेश।
4. प्रभारी अधिकारी, ई-खानिज की ओर पॉर्टल पर प्रदर्शित करनें हेतु।
5. नाई फाइल।

चुनाव सचिव
मध्यप्रदेश शासन
खानिज साधन विभाग

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Scanned by CamScanner
फार्मालय कलेक्टर (खनिज विभाग) जिला बालाघाट (म.प्र.)

Office e-mail - modangal@mp.gov.in

कमांड / 1024 / खनिज / 2022

वारंवार, दिनांक 3 1 / 08 / 2022

केंद्रीय अधिकारी
केंद्रीय कार्यालय
म.प्र. प्रदूषण नियंत्रण बोर्ड
विज्ञ नगर जबलपुर (म.प्र.)

विषय :-
प्रयोग दहेज तह. किरनपुर के खनिज क्रमांक 466 एवं 467 माह रक्षा 3.237 है. क्षेत्र में
खनिज पद्धति (केंद्रीय आयुक्ति) स्वीकृत उत्तरसरकार के उत्पादन एवं प्रणाली की
जानकारी के संबंध में।

----------000----------

उपरोक्त विषयान्तर्गत लेख है कि प्रयोग दहेज तह. किरनपुर के खनिज क्रमांक 466 एवं
-37 माह रक्षा 3.237 है. क्षेत्र में खनिज पद्धति (केंद्रीय आयुक्ति) स्वीकृत उत्तरसरकार के उत्पादन एवं
प्रणाली के संबंध में जानकारी निम्नलिखित है :-

1. यह कि प्रयोग दहेज तह. किरनपुर के ख.न. 466, 467 माह रक्षा 3.237 है. क्षेत्र में खनिज
पद्धति (केंद्रीय आयुक्ति) उत्तरसरकार अधिक दिनांक 12.10.2015 से 11.10.2025 तक शी दिनांक
आयुक्ति स्वीकृत उत्तरसरकार का प्रयोग दहेज तह. किरनपुर के खनिज पद्धति (केंद्रीय आयुक्ति) क्रमांक 1630 दिनांक 10.12.2019 से शी दिनांक हेतु शी विरासती विभाग वेबर रोड बालाघाट के प्रयोग
के संबंध में जानकारी निम्नलिखित है :-

2. यह कि उच्च खण्ड में पट्टों दिनांक कार्यालय आवेदन क्रमांक 1411 दिनांक 28.11.2015 से
भू-प्रयोग की अनुमति दी गई।

3. यह कि उच्च खण्ड में पट्टों पट्टों दिनांक कार्यालय आवेदन क्रमांक 1411 दिनांक 28.11.2015 से
भू-प्रयोग की अनुमति दी गई।

यह कि खनिज निरीक्षक के कर निरीक्षण विचार प्रतिवेदन अनुमस्त पट्टों दिनांक कार्यालय आवेदन क्रमांक 1411 दिनांक 28.11.2015 से भू-प्रयोग की अनुमति दी गई।

संलग्न :- उपरोक्त विचार प्रतिवेदन अनुमस्त पट्टों दिनांक कार्यालय आवेदन क्रमांक 1411 दिनांक 28.11.2015 से भू-प्रयोग की अनुमति दी गई।

अन्वेषण उपरोक्त अधिकारी
(खनिज शाखा)
जिला-बालाघाट (म.प्र.)
Mobile App Screen shot showing location of crusher / mine site
Mobile App Screen shot showing location of crusher / mine site
Mobile App Screen shot showing location of crusher / mine site
कार्यालय कलेक्टर (खानिज विभाग) जिला बालाघाट (भ.प्र.)
Office e-mail - modanball@mp.gov.in Ph.No. 07632-241683

कार्यालय कलेक्टर (खानिज विभाग) जिला बालाघाट (भ.प्र.)

कार्यालय कलेक्टर (खानिज विभाग) जिला बालाघाट (भ.प्र.)

उपलब्धि मिश्रस्व

प्रति श्री अशुरु साहब

निवासी— बाड़ सं. 15

जिला बालाघाट (भ.प्र.)

निर्देश:—

खानिज निदेशक, परामर्श, वल्टर हेतु भ्रमण अनुभव स्वीकृति इकट्ठा।

--------------------------

म.प्र. खानिज (अर्थशास्त्र, विज्ञान, परिस्थितियों तथा भ्रमण का निर्देश) नियम 2006 के नियम
13 एवं नियम 17 ने निर्देश दर्शाएं अथवा प्रति भ्रमण का सामान्य जोड़ा बालाघाट शहर, किरनगढ़ मण्डल बाड़ी खानिज सं. 487
भाग कठा 2000 है। क्षेत्र पर खानिज निदेशक, वल्टर, परामर्श (केंद्रीय अवलोकन) भ्रमण अनुभव स्वीकृति
dिनांक 05.01.2022 से 05.01.2027 तक (05 वर्ष कि अवधि हेतु) नियमानुसार शर्तों पर स्वीकृति प्रदान
की जाती है। वर्तमान अनुदान है—

(एक) अनुश्रवितारी, प्रचलन-11 में विचार रिसर्फर में दक्षिणमें प्राप्त अथवा दक्षिण मुखर दीये गये खानिज/खानिजों और/या उसके उत्पादों की मात्रा तथा अन्य विषयों दर्शाती हुए
सही एवं विश्वसनीय लेखा रखेंगा।

(दो) अनुश्रवितारी प्रचलन-12 में मानक विवरण अनुप्रा अनुश्रवितारी को प्रस्तुत करेंगा।

(तीन) अनुश्रवितारी, दक्षिणमें किसी खानिज या उसके उत्पाद का परिवहन करने वाले प्रत्येक
वाहन (केंद्रीय) के लिए अभिवंधन पारा जारी करेंगा।

(चौ) अनुश्रवितारी, निर्देशित करने गये खानिजों के नाम, राष्ट्रीययाल, आयु, लिख तथा पते का
अभिलेख रखेंगा।

(पौंड) अनुश्रवितारी, न्यूटम बंदरू अधिनियम 1948 द्वारा अधिन कंट्रोल या राज्य तरकारी में
समय—समय पर विश्वसन दर्शाती हुई व्यूटम बंदरू में कम बंदरू का भुगतान नहीं करेंगा।

(च) दक्षिणमें विश्वसन खानिज संसाधन इकाई, यदि कोई हो, सम्बन्धित है, अथवा, कार्यालय या
किसी संबंधित परिसर में प्रवेश तथा निरीक्षण करने के लिए अनुभव करेंगा।

(क) दक्षिणमें विश्वसन खानिज संसाधन इकाई, यदि कोई हो, सम्बन्धित है, अथवा, कार्यालय या
किसी संबंधित परिसर में प्रवेश तथा निरीक्षण करने के लिए अनुभव करेंगा।

(ग) दक्षिणमें रूप हुए खानिज/खानिजों और/या उसके उत्पादों के दक्षिणमें संसाधन, तीता
भाग या नामांकन करने के लिए अनुभव करेंगा।

(घ) अनुश्रवितारी या किसी अन्य व्यक्ति के जो उन पर निरीक्षण रखता है अथवा उससे संबद्ध
हो, के कामों में के किंतु दस्तावेजों, बुध, संस्करण अभिलेख का परीक्षण करने
के लिए अधिक उनसे उद्देश्य लेने या ऐसे दस्तावेजों, बुध, संस्करण या अभिलेख की
प्रक्रियां तय करने के लिए अनुभव करेंगा।

Enclosure XV
(३) अनुजापिधारी या ऐसे व्यक्ति को, जिसका उस पर नियामण हो, या उनके सबब हो, परिश्लेष करने के लिए अनुजात करेगा।

(४) कोई अन्य सूचना जानवारी एकत्रित करने के लिए अनुजात करेगा।

(च) किसी खानिज/किसी खानिजों और/या उसके उपयोग के नामों एकत्र करने के लिए अनुजात करेगा।

(सात) अनुजापिधारी, अनुजात को स्टाफवार्ड या उसके कार्यालय के सामान्य रचना पर प्रमुखता से प्रदर्शित करेगा। यदि किसी समय इन नियमों के अंतिम प्रदान की गई अनुजात को जारी है या नाम हो जाती है तो अनुजापिधारी इस तथ्य की लिखित में निम्न उन परिवर्तितप्रबोधन का वर्णन करते हुए जिनमें अनुजात खो गई थी या नष्ट हो गई थी, अनुजापन प्राधिकारी को करेगा तथा अनुजात की दूसरी प्रथिक के लिए लिखित में अनुरोध करेगा।

अनुजापन प्राधिकारी ऐसी साधन करने के प्रयासों जैसी कि वह उद्घाट संगठी, अनुजात की दूसरी प्रथिक जारी करेगा। यदि किसी अनुजापिधारी की तरीक़ स्वीकार या अनुजात जारी/अनुजात प्रधान चिन्द्र का संदर्भ है तो वह स्वीकार प्राधिकार की राशि उसी रीति में प्राधिकार करेगा। इस प्रकार जारी की गई अनुजात पहले अनुजापन प्राधिकारी द्वारा दस्तावेज किये जाएंगे और शायद “दूसरी प्रथिक” स्टाफित किए जाएंगे।

(आठ) व्यापारिक अनुजापिधारी द्वारा भन्दारण से संबंधित किसी भी प्रकार की अनिवार्यता पावे जाने पर भन्दारण अनुमान निरस्त की जा सकेगी।

(नौ) स्वीकृत क्षेत्र राष्ट्रीय राजनीतिक से लगा होने एवं महत्व में कोर्ट लाईन (सड़क चौकीकरण) होने की दशा में उक्त चौंक में दी गई अनुमान निरस्त की जाएगी।

(दस) स्वीकृत भन्दारण अनुजात क्षेत्र से आचरणाधिक क्षेत्र पर भविष्य में उत्खनिपटन स्वीकृत की जाती है तो स्वीकृत उत्खनिपटन क्षेत्र से आचरणाधिक क्षेत्र को छोड़कर ही भन्दारण का कार्य किया जाएगा।

अतः उदंत राह निश्चय है तो अनुजात के निवास में तथा शासन का पालन करने के लिए दस्ता में भन्दारण अनुजात आदेश जारी किये जा रहे हैं।

[लेखक के नाम और संदेश]

[मंदिर आलिखान (म.प्र)]

[उपलब्ध तिथि 01/11/2022]
दिनांक: 28.08.2008

पत्र पर पत्ता का सारांश और अंतिम वेबसाइट स्थापित करना अव्वल में सूचीबद्ध मैल साइट /3060 /विज्ञप्ति /07 दिनांक 28.08.2008

1. आवेदित क्षेत्र पूर्णता: राजस्थान गांव एवं पहाड़ वाटना क्षेत्र है।
2. आवेदित क्षेत्र वनक्षेत्र क्षेत्र क्षेत्र क्षेत्र क्षेत्र जनवरी 2008 के नुमारा ग. 42 की वन सीमा से 2.000 किलो मीटर दूरी पर स्थित है। अतः वनस्रोपा से 250 मीटर से अधिक दूरी पर स्थित है।
3. म.प. शासन वन विभाग का पत्र क्रमांक /25/51/05/10-3 भोपाल, दिनांक 07.09.06 के विनु क्रमांक 1 में लेखा कि वनविभाग एवं ग्रामविभाग द्वारा पहुँचे वह सुनिश्चित कर लें कि आवेदित भूमि अन्तर्गत में छोटे/बड़े शाळ के वंशज के रूप में अभिलेखित नहीं होना चाहिये।
4. तथा यदि आवेदित राजस्थान म.प. शासन राजस्थान विभाग डिलीवरी वार्षिक रूप से एवं पहाड़ी भोपाल के विभाग क्रमांक /16-10/साल/2-एर/90 दिनांक 13.01.97 तथा माननीय सरकार व्यापारीय के दिशा निर्देशों के रहते तत्काल इस परिभाषा में नहीं आता है तो इस कार्यालय को सुविधाजनक रूप से पता कर आवेदित क्षेत्र के पता कर दिनांक उल्लिखित में होना चाहिये।

दिनांक: 28.08.2008

(1) उपनन्दलालकलाशी लाठी (सा.) उपनन्दलालकलाशी लाठी (सा.)
(2) उपनन्दलालकलाशी लाठी (सा.)
प्रतीक्षित आदेश

केंद्रीय कार्यालय,
मध्यप्रदेश प्रदूषण नियमन बोर्ड,
स्कीम नं.05, प्लांट नं. 455/456, विजयनगर, जबलपुर-482002
Phone & Fax-0761-4042780  E-Mail romppcbjp@rediffmail.com

कमांड / लेखा / प्रस्तुति / 2022
जबलपुर तिथि / 01.03.2022

श्री अजुल पाटक (प्राध्यापी)
मेल-स्थल तिलेस्वर मिनरल्स (स्टोन काशर)
वाई कमांड 15 बैर्ल रेड बालागांवत

विषय- बोर्ड से समाध्य प्राप्त किये बैरल स्तोन कशर स्थापित कर संचालित करने के कारण जल (प्रदूषण
नियागम तथा नियमन) 1974 की धारा 33 'क' एवं बायु (प्रदूषण नियागम तथा नियमन) अधिनियम, 1981 की
धारा 31 'क' के संरचन व शस्त्र कशर बद से करने के निर्देश।

संदर्भ-1. आपके स्तोन कशर का निर्माण विवरण 18/08/2022
2. इस कार्यालय का पता कमांड 899 दिनानक 22/08/2022

उपरोक्त विषयनिर्लिख केंद्रीय कार्यालय मध्यप्रदेश प्रदूषण नियमन बोर्ड 455 456 स्कीम नं. 05 जिला नगर
जबलपुर अपने हालात का प्रश्न कमांड 466 एवं 467 ग्लाम दोनों लेखालय की कृपा से विजयनगर विस्तार-बालागांवत में मेल-स्थल तिलेस्वर मिनरल्स के नाम से स्तोन कशर का संचालन किया जा रहा है।

1. यह कि मध्यप्रदेश प्रदूषण नियमन बोर्ड का जल (प्रदूषण नियागम तथा नियमन) 1974 की धारा
4 के अन्तर्गत किया गया है एवं बोर्ड को बायु (प्रदूषण नियागम तथा नियमन) 1981 अधिनियम के
प्रावधानों को लागू करने का अधिकार है।

2. यह कि बायु (प्रदूषण नियागम तथा नियमन) अधिनियम, 1981 की धारा 21 (एक) के प्रावधानों अनुसार
बायु प्रदूषण नियागम, श्रेणी का निर्माण करने एवं श्रेणी के बायु प्रदूषण का नियागम में करने वाले
रोकथाम प्राप्त करने की शक्ति प्राप्त है।

3. यह कि आपके हालात यह कि आपके हालात खास तथ्य कमांड 466 एवं 467 ग्लाम दोनों लेखालय की कृपा से विजयनगर विस्तार-बालागांवत में मेल-स्थल तिलेस्वर मिनरल्स के नाम से स्तोन कशर का संचालन किया जा रहा है।

4. यह कि आपके स्तोन का जल (प्रदूषण नियागम तथा नियमन) 1974 की धारा 25, 26 एवं बायु
(प्रदूषण नियागम तथा नियमन) अधिनियम, 1981 की धारा 21 के तहत स्थापना एवं उपयोग समापति
प्राप्त करने अधिकार है। बोर्ड से समापति प्राप्त किया बिना प्रावधान की निरस्तरण-प्राप्त करने
अधिनियमों के प्रावधानों का उल्लंघन न हो एवं गठन है।

5. यह कि आपके स्तोन कशर का निर्माण इस कार्यालय के अधिकारी द्वारा दिनानक 18/08/2022 का
किया गया। निर्माण में मध्यप्रदेश प्रदूषण बोर्ड की गाइडलाइन के अनुसार आपके स्तोन कशर में
बायु प्रदूषण नियागम व्यवस्था स्थापित नहीं पाई गई है एवं स्तोन कशर बोर्ड की समापति किया कर्मयोगी
पाया गया।

6. यह कि आपके हालात कार्य संप्रेषण हेतु उल्लंघन बिनुपुरुषों पर जल चिड़काव की प्रायोगिक व्यवस्था पूरी गई है
एवं स्थायी बाँध स्थापन कर स्थापित नहीं पाया गया है।

7. यह कि स्तोन कशर के चारों ओर बाउबंदी द्वारा अन्धकार अंधकार बिंदु उपोध्युत वाला स्थापित नहीं की गई है
जिससे हाल की दिशा में चुंबक उपोध्युत तक पहुँचते की समस्या रहती है।

8. यह कि स्तोन कशर को अन्धकार मोड़कर द्वारा परिसर में जल चिड़काव किया जाने की व्यवस्था
बनाई गई है पर्यावरण व्यवस्था अनुसार जल चिड़काव सिकंदर वाल्त स्थापित नहीं किया गया है।

9. यह कि आपके हालात स्तोन कशर के चारों ओर हतिय पट्टी का निर्माण नहीं किया गया है।
10. यह कि आपके द्वारा उपरोक्त विन्दुओं के अनुसार बोर्ड द्वारा निर्धारित गाइडलाइन के अनुसार शास्त्रीय उप्रेक्षण व्यवस्था नहीं है। यह आपके सामान्य प्राप्त किया जाना चाहिए कि यह निर्देश अधिनियम 1981 की धारा 21 को उल्लंघित करता है।

उपरोक्त विन्दुओं के अनुसार आपके द्वारा गठित उल्लंघन का कारण अलग गाइडलाइन अधिनियम 1974 की धारा 33 एवं 35 का अनुसार उपरोक्त विन्दुओं के अनुसार उपरोक्त कार्यक्रम में वायू प्रदूषण नियमण व्यवस्था को खोल दिया जाएगा।

1. यह कि स्टेन कर्षण को तकनीकी मापन से बदल करें।
2. यह कि संबंधित जिम्मा/संस्थान स्टेन कर्षण का विस्तार प्रदायक तकनीकी मापन से विचार किया जाए।
3. यह कि स्टेन कर्षण को तब तक प्राप्त न किया जाए। जब तक कि निर्देश जारी न हो तब तक कि निर्देश जारी न हो

उपरोक्त निर्देशों का उल्लंघन पाया जाने पर इकाइयों के समस्त जिम्मेदार कार्यक्रम अधिनियम 1981 की धारा 37 एवं 39 के अनुसार यथायोग्य वाद दामर किया जाएगा।

प्रकाश-1972 /सं/का/प्रबंधन/2022, प्रतिलिपि—

1. कलेक्टर बालाकोट जिला-बालाकोट की ओर सूचनाएं एवं आवश्यक कार्यपरीक्षा हेतु।
2. अधीनस्त वित्त प्रमाण्य क्षेत्र विषमत विवादण कम्पनी बालाकोट जिला बालाकोट की ओर सूचनाएं एवं अलग (प्रदूषण नियमण तथा नियंत्रण) अधिनियम 1974 की धारा 33 के एवं 35 के अनुसार (प्रदूषण नियमण तथा नियंत्रण) अधिनियम 1981 की धारा 31 'क' के तहत प्रदायक शक्तियों का प्राप्त करें।
3. जिला खातिर अधिकारी कलेक्टर कार्यालय बालाकोट की ओर सूचनाएं एवं आवश्यक हेतु कि स्टेन कर्षण को संचालित करना है तथा उनके स्टेन कर्षण से संबंधित संदर्भ के विस्तार प्रदायक तकनीकी मापन से बदल करने का काम करें।
4. सहायक अधिकारी मापूर्त क्षेत्र विषमत विवादण कंपनी मापूर्त जिला मापूर्त की ओर सूचनाएं एवं अलग (प्रदूषण नियमण तथा नियंत्रण) अधिनियम 1974 की धारा 33 के एवं 35 के अनुसार (प्रदूषण नियमण तथा नियंत्रण) अधिनियम 1981 की धारा 31 'क' के तहत प्रदायक शक्तियों का प्राप्त करें।

(अभिकल) विजय अर्जिकार
अब्जपुर दिनांक—01/03/2022
Consent Order

To,

M/s. Tirupati Minerals (Stone Crusher),
Village-Dahedi Teh-Kirnapur Dist-Balaghat,
Dist : Balaghat,

Subject: Grant of Consent to Establishment (CTE Expansion) under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 & Change of Name

Ref: Your Consent to Establish Application Receipt No. 1190367 Dt. 08/08/2022 and last communication received on Dt.04/08/2022

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Village-Dahedi Teh-Kirnapur Dist-Balaghat.

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: Khasra No. 466 & 467 Village-Dahedi Teh-Kirnapur Dist-Balaghat,
b. The capital investment in lakhs: Rs. 288
c. Product & Production Capacity:

<table>
<thead>
<tr>
<th>Product</th>
<th>Qty/Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>Stone Gitti</td>
<td>140000.000 Cubic Meter</td>
</tr>
</tbody>
</table>

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:
- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

Terms & Conditions:

1. All the liability under the provisions of the Water (Prevention & Control) of Pollution) Act, 1974 and Air (Prevention & Control) of Pollution) Act, 1981 shall be applicable on changed name: organization
2. The other content of the consent orders/permissions of the Board and consecutive renewals issued till date shall be binding on the new name organization
3. The Name changed with new name Shri Tirupati Minerals (Stone Crusher) in place of Dinesh Agrawal Stone Crusher

Validity unknown
Digitally Signed by
A.K. JAIN, S.E
Date: 23/08/2022 04:58:01 PM
TPAV # UU3YE17985

ALOK KUMAR JAIN
Regional Officer

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Page 1/6
Consent Order

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 5.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 2.000 KL/day

2. Trade Effluent Treatment:-
The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards:

<table>
<thead>
<tr>
<th>Parameter</th>
<th>Standard</th>
</tr>
</thead>
<tbody>
<tr>
<td>pH</td>
<td>Between 5.5 - 9.0</td>
</tr>
<tr>
<td>Suspended Solids</td>
<td>Not exceed 100 mg/l.</td>
</tr>
<tr>
<td>BOD 3 Days 270C</td>
<td>Not exceed 30 mg/l.</td>
</tr>
<tr>
<td>COD</td>
<td>Not exceed 250 mg/l.</td>
</tr>
<tr>
<td>Oil and grease</td>
<td>Not exceed 10 mg/l.</td>
</tr>
<tr>
<td>TDS</td>
<td>Not exceed 2100 mg/l.</td>
</tr>
<tr>
<td>Chlorides</td>
<td>Not exceed 1000 mg/l.</td>
</tr>
</tbody>
</table>

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment:- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards:

<table>
<thead>
<tr>
<th>Parameter</th>
<th>Standard</th>
</tr>
</thead>
<tbody>
<tr>
<td>pH</td>
<td>Between 5.5 - 9.0</td>
</tr>
<tr>
<td>Suspended Solids</td>
<td>Not exceed 100 mg/l.</td>
</tr>
<tr>
<td>BOD 3 Days 270C</td>
<td>Not exceed 30 mg/l.</td>
</tr>
<tr>
<td>COD</td>
<td>Not exceed 250 mg/l.</td>
</tr>
<tr>
<td>Oil and grease</td>
<td>Not exceed 10 mg/l.</td>
</tr>
</tbody>
</table>

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area.

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-
   i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
   ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
   iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

Consent No: CTE-104388
11. Recording of Monitoring Activities & Results-
i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
   (i) The date, exact place and time of sampling
   (ii) The dates on which analysis were performed
   (iii) Who performed the analysis?
   (iv) The analytical techniques or methods used and
   (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-
All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except:
   i. where unavoidable to prevent loss of life or severe property damage, or
   ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :
CONSORT Order

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

<table>
<thead>
<tr>
<th>Name of section</th>
<th>Capacity</th>
<th>Control equipment to be installed</th>
<th>P.M, SOX, NOX(mg/NM3)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Stone Crushing</td>
<td>75 TPH</td>
<td>Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall,</td>
<td>RSMP</td>
</tr>
</tbody>
</table>

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
   a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
   b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
   c. Sulphur Dioxide [SO2] (24 hrs. Basis) - 80 µg/m³
   d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 µg/m³
   e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 db(A) during day time and 70 db(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.

Additional Air condition:- (if any)

1. The stone crusher shall install air pollution control measures as per guide lines on M P Pollution Control Board
2. The stone crusher shall provide telescopic chute for drop of zero size gitti or fine dust
3. The stone crusher shall provide dust extraction for screen as per guideline
4. The stone crusher shall construct boundary wall to protect flow of dust into nearby fields
5. The stone crusher shall develop 10 meters wide green belt all around the periphery to made as curtain for nearby fields
6. The stone crusher shall maintain the ambient air quality within the prescribed standards
7. The stone crusher shall install following air pollution control measures for control of air pollution as per standards in Environmental (Protection) Rules 1986 :
   - (i) Dust containment cum suppression system for the equipment
   - (ii) Construction of wind breaking walls
   - (iii) Construction of the metal road within premises

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GENERAL CONDITIONS:

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
   a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
   b. To enter upon the applicant’s premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
   c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
   d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
   e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation.

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:
    (a) Violation of any terms and conditions of this Consent.
    (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
    (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.
Consent Order

Additional condition:- If any :

1- The stone crusher shall install air pollution control measures as per guide lines on M P Pollution Control Board
2- The stone crusher shall provide telescopic chute for drop of zero size gitti or fine dust
3- The stone crusher shall provide dust extraction for screen as per guideline
4- The stone crusher shall construct boundary wall to protect flow of dust into nearby fields
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6- The stone crusher shall maintain the ambient air quality within the prescribed standards
7- The stone crusher shall install following air pollution control measures for control of air pollution as per standards in Environmental (Protection) Rules 1986 :-
   (iv) Dust containment cum suppression system for the equipment
   (v) Construction of wind breaking walls
   (vi) Construction of the metal road within premises

Special Conditions

- This consent in no way be taken as a measure of proof that Mine have not violated the provisions of this Act at any time in the past.
- Stone Crusher shall ensure compliance of all the conditions mentioned in Environmental Clearance order issued by SEIAA
- Stone Crusher shall comply the provisions of all the relevant Acts/Rules/Directions/Guidelines issued by MoEF/CPCB/MPPCB time to time as required and if applicable
- Stone Crusher shall comply the Directions/ Orders issued by Hon’ble Supreme Court/ High Court/ NGT time to time in the relevant Writ Petitions

For and on behalf of
M.P. Pollution Control Board

ALOK KUMAR JAIN
Regional Officer

Consent No: CTE-104388

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कार्यालय कलेक्टर (खिनिज विभाग) जिला बालाघाट (म.प.)

प्रति,

केंद्रीय अधिकारी
केंद्रीय कार्यालय
म.प. प्रशासन नियंत्रण बोर्ड
विज्ञ नगर जबलपुर (म.प.)

विषय : -
माननीय राष्ट्रीय हरित अधिकरण भोपाल बैंच के प्रकरण क्रमांक 58/2022 द्वारा दिनांक 29.08.2022 को पारित आदेश के अनुसार में।

संदर्भ :-
आपका पत्र क्रमांक 991/के.का./प्रिपी.2022 जबलपुर दिनांक 01.09.2022।

उपरोक्त विषयांतर्गत संचालित पत्र के संबंध लेख है कि माननीय राष्ट्रीय हरित अधिकरण भोपाल बैंच के प्रकरण क्रमांक 58/2022 द्वारा दिनांक 29.08.2022 को पारित आदेश के अनुसार में जानकारी दी, गई है, तबसंद में खानी निरीक्षण से प्राप्त प्रतिवेदन दिनांक 09.09.2022 के अनुसार ग्राम दहेड़ी तह. किरनापुर के ख.न. 468, 467 भाग रक्षा 3.237 है। क्षेत्र में खानी पत्थर (केस्टर आधारित) स्वीकृत उत्तराधिकारी क्षेत्र एवं ग्राम दहेड़ी के ख.न. 467 भाग रक्षा 2.00 है। क्षेत्र पर खानी ग्रामिण, बोर्डर (केस्टर आधारित) स्वीकृत मंडलारुप अनुसार चेतावनी क्षेत्र का राजस्थान अनुसार द्वारा सीमान्त किया गया। खानी निरीक्षण से प्राप्त प्रतिवेदन दिनांक 09.09.2022 के अनुसार चाहे गई जानकारी का विविधारित विवरण निम्नानुसार है :-

1. यह कि ग्राम दहेड़ी तह. किरनापुर के ख.न. 468, 467 भाग रक्षा 3.237 है। क्षेत्र में खानी पत्थर (केस्टर आधारित) उत्तराधिकारी अवधि दिनांक 12.10.2015 से 11.10.2025 तक श्री दिनेश अग्रवाल, निवासी विज्ञ नगर गाँविया के पास में स्वीकृत था, उत्तर स्वीकृत उत्तराधिकारी को कार्यालयीय आदेश क्रमांक 1630 दिनांक 10.12.2019 से शेष अवधि हेतु श्री गिलियादत सिनरल ब्रेक रोड बालाघाट के पास में अंतर्गत किया गया। पट्टदारी श्री दिनेश अग्रवाल द्वारा स्वीकृत उत्तराधिकारी अवधि दिनांक 12.10.2015 से पट्टा अंतर्गत दिनांक 10.12.2019 तक म.प. गौण खानिज निरीक्षण 1996 के उप नियम-30 के मद 20 (के) के तहत प्रत्यक्ष धारा/माफिक पत्र अनुसार खानिज का प्राप्तादन/प्रश्न कार्य नहीं किया गया है।

2. श्री दिनेश अग्रवाल द्वारा ख.न. 466 एवं गौण रेकर्ड स्थापित नहीं किया गया था।

3. दिनेश क्रमांक 2 के परियोजना में दिनेश क्रमांक 3 की जानकारी निरक्ष है।

4. यह कि कार्यालयीय पत्र क्रमांक 277 दिनांक 15.02.2019 से पट्टदारी श्री दिनेश अग्रवाल को कलेक्टर तहसील के तहसील द्वारा कारण भावों निलेखित जारी किया गया था, जिसके संबंध में उत्तराधिकारी द्वारा दिनांक 05.07.2019 को जनावर प्रस्तुत करते हुए लेख किया गया कि उनके द्वारा स्वीकृत उत्तराधिकारी क्षेत्र में उत्तराधिकारी कार्य नहीं किया गया है। तथा म.प. गौण खानिज निरीक्षण 1996 के उप नियम 29 के तहत स्वीकृत उत्तराधिकारी क्षेत्र की पट्टदारी द्वारा अनिवार्य बांटक/मुक्तक की राशि प्रति हेक्टेयर की दर से जमा की गई है, जिसका वर्चस्व विवरण निम्नानुसार है :-

<table>
<thead>
<tr>
<th>सं.क्र</th>
<th>वर्ष</th>
<th>उपादान (भूमियाँ)</th>
<th>श्रेणी (भूमियाँ)</th>
<th>जमा धेकार। / रूपांतरी राशि</th>
<th>चालन न. एवं दिनांक</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>2016</td>
<td>निरंक</td>
<td>निरंक</td>
<td>प्रामाण्य वर्ष देय नहीं</td>
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<tr>
<td>2</td>
<td>2016</td>
<td>निरंक</td>
<td>निरंक</td>
<td>2.98.000/-</td>
<td>CRN-MPT085303052019000100 - date 03.05.2019, CRN-MPT085326122019000001 - date 26.12.2019</td>
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<td>3</td>
<td>2017</td>
<td>निरंक</td>
<td>निरंक</td>
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<tr>
<td>4</td>
<td>2018</td>
<td>निरंक</td>
<td>निरंक</td>
<td></td>
<td></td>
</tr>
<tr>
<td>5</td>
<td>2019</td>
<td>निरंक</td>
<td>1.94.403/-</td>
<td>CRN-MRD085323111900435 - date 23.11.2019</td>
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5. यह कि श्री तिरुत्थिरी मिनरल्स द्वारा स्वीकृत उत्तनिष्ठा क्षेत्र से किये गये उत्पादन, प्रेषण एवं रोपणी की जानकारी का माहार विवरण निम्नानुसार है:—

<table>
<thead>
<tr>
<th>स. क्र.</th>
<th>वर्ष</th>
<th>उत्पादन (घनमीटर)</th>
<th>प्रेषण (घनमीटर)</th>
<th>जमा रोपणी/डी आर (रूपये)</th>
<th>चालान न. एवं दिनांक</th>
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<tbody>
<tr>
<td>1</td>
<td>जनवरी—2020 से दिसंबर 2020 तक</td>
<td>निरंक</td>
<td>निरंक</td>
<td>4,78,011/—</td>
<td>CRN-MRD0853151020000707 - date 16.10.2020</td>
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<td>2</td>
<td>जनवरी—2021</td>
<td>475.00</td>
<td>332.63</td>
<td>6,93,787/—</td>
<td>CRN-MRD0853220121000019 - date 22.01.2021, CRN-MRD085325052100153 - date 25.05.2021, CRN-MRD085312062100414 - date 12.06.2021, CRN-MRD085325052100105 - date 25.05.2021</td>
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<tr>
<td>3</td>
<td>फरवरी—2021</td>
<td>790.00</td>
<td>739.67</td>
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<td>4</td>
<td>मार्च—2021</td>
<td>540.00</td>
<td>477.33</td>
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<tr>
<td>5</td>
<td>अप्रैल—2021</td>
<td>695.00</td>
<td>652.33</td>
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<tr>
<td>6</td>
<td>मई—2021</td>
<td>2335.00</td>
<td>2022.17</td>
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<tr>
<td>7</td>
<td>जून—2021</td>
<td>3120.00</td>
<td>402.95</td>
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<tr>
<td>8</td>
<td>जुलाई—2021</td>
<td>76.00</td>
<td>35.86</td>
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<td>9</td>
<td>अगस्त—2021</td>
<td>240.00</td>
<td>41.25</td>
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<td>10</td>
<td>सितंबर—2021</td>
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<td>11</td>
<td>अक्टूबर—2021</td>
<td>11.00</td>
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<td>12</td>
<td>नवम्बर—2021</td>
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<td>189.1</td>
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<td>13</td>
<td>दिसंबर—2021</td>
<td>60.00</td>
<td>420.88</td>
<td>4,07,365/—</td>
<td>CRN-MRD085328012022000384 - date 28.01.2022,</td>
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<tr>
<td>14</td>
<td>जनवरी—2022</td>
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<tr>
<td>15</td>
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<td>16</td>
<td>मार्च—2022</td>
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<tr>
<td>17</td>
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<tr>
<td>18</td>
<td>मई—2022</td>
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<tr>
<td>19</td>
<td>जून—2022</td>
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<td>381.19</td>
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<tr>
<td>20</td>
<td>जुलाई—2022</td>
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<td>90.810</td>
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<tr>
<td>21</td>
<td>अगस्त—2022</td>
<td>1050.00</td>
<td>49.700</td>
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</tr>
</tbody>
</table>

6. बिन्दु क्रमांक 6 की जानकारी उपरोक्तानुसार बिन्दु क्रमांक 5 की तालिका अनुसार है।
7. बिन्दु क्रमांक 7 की जानकारी उपरोक्तानुसार बिन्दु क्रमांक 5 तालिका अनुसार है।
8. यह कि श्री तिरुत्थिरी मिनरल्स बेहर रोड बालाघाट के पक्ष में ग्राम देहेदी तह. किर्तिनापुर ने व. नं. 466, 467 भाग रक्षा 3.237 है. क्षेत्र में खिनिज पत्थर (केसर आधारित) स्वीकृत उत्तनिष्ठा का दिनांक 08.09.2022 को सीमांकन किया गया, सीमांकन अनुसार पद्धतिवर्धक की रोपणी के भीतर खानन कार्य किया गया।

अतः उपरोक्तानुसार चाही गई जानकारी अधिकारी कार्यवाही हेतु प्रेषित है।

संस्करण: उपरोक्तानुसार।

[Signature]

प्रभारी अधिकारी (खिनिज शाखा)
जिला-बालाघाट (म.प.)
SITE VISIT PHOTOGRAPHS: M/s TIRUPATI MINERALS STONE CRUSHER & MINES, DAHEDI, TEH. KIRNAPUR, BALAGHAT DATED 13-09-2022

KUCHCHA VILLAGES ROAD AT KH.No. 465 REVENUE FOREST

Mineral Stock at Kh.No. 467 (2 hectares)

TIRIPATI MINERLAS STONE CRUSHER AT KH. NO. 466 & 467
VIEW OF STONE MINE AT KH. No. 466 & 467
WEIGH BRIDGE THAT HAD ENCROCHED KH. NO. 465

WEIGH BRIDGE REMOVED FROM HERE
METALLED ROAD

TEMPORARY SHED REMOVED

PADDY CULTIVATION IN KH.NO 465

THE ENTRANCE TO THE CRUSHER & MINE

APPROACH ROAD IN KH. 465

WIND BREAKING WALL SHIFTED INSIDE
VIBRATORY SCREEN OF CRUSHER VIEW
GARLAND DRAIN AT THE FOOTHILL OF MINE
MUNARA INSTALLED TO DEMARCATE KH.NO.465
MUNARAS INSTALLED TO DEMARCATE KH.NO.465 AND EXCESS MATERIAL SPREAD IN KH. 465
MUNARAS INSTALLED TO DEMARCATE KH.NO.465 AND EXCESS MATERIAL SPREAD IN KH. 465.
DISCHARGE OF DEBRIS IN DRAIN
OTHER MINE NEAR TIRUPATI MINERALS
PHOTOGRAPHS OF MUNARA FIXING PROVIDED BY MINING OFFICER
BALAGHAT ON 15-09-2022